

**BEFORE
THE CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

PETITION FOR

- (i) Approval under regulation – 3 (12(c)) of CERC (Terms & Conditions of Tariff) Regulations' 2009 and Regulation – 24 of CERC (Conduct of Business) Regulations' 1999 for commissioning date and
- (ii) approval under regulation-86 of CERC (Conduct of Business) Regulations'1999 and CERC (Terms and Conditions of Tariff) Regulations'2009 for determination of Transmission Tariff from DOCO TO 31.03.2014 for tariff block 2009-14
for *LILo of 400 kV D/C Nathpa Jhakri- Nallagarh(Triple Snowbird) line at Rampur* under transmission system associated with Rampur HEP in Northern Region.

PETITION NO. :

TARIFF BLOCK: 2009 - 2014

POWER GRID CORPORATION OF INDIA LTD.

REGISTERED OFFICE

**B-9, QUTAB INSTITUTIONAL AREA, KATWARIA SARAI,
NEW DELHI – 110 016**

CORPORATE CENTRE

**“SAUDAMINI”, PLOT NO-2, SECTOR-29,
GURGAON-122 001 (HARYANA)
EPABX: 0124-2571 700 TO 719, FAX: 0124-2571989**



(Through speed post)

**BEFORE THE CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

IN THE MATTER OF: (i) Approval under regulation – 3 (12(c)) of CERC (Terms & Conditions of Tariff) Regulations' 2009 and Regulation – 24 of CERC (Conduct of Business) Regulations' 1999 for commissioning date and
(ii) approval under regulation-86 of CERC (Conduct of Business) Regulations'1999 and CERC (Terms and Conditions of Tariff) Regulations'2009 for determination of Transmission Tariff from DOCO TO 31.03.2014 for tariff block 2009-14
for *LILo of 400 kV D/C Nathpa Jhakri- Nallagarh(Triple Snowbird) line at Rampur* under transmission system associated with Rampur HEP in Northern Region.

PETITIONER

Power Grid Corporation of India Ltd. (Govt. of India undertaking)

Registered office: B-9, Qutab Institutional Area, Katwaria Sarai, New Delhi 110 016

Corporate office: "Saudamini", Plot no.2, Sector-29, Gurgaon -122 001. (Haryana)

Power Grid Corporation of India Ltd., the petitioner in the matter, is filing an application under regulation-86, for determination of Transmission Tariff for above mentioned transmission system in Northern Region for the block 2009-2014.

The petition is hereby served through the nodal officers of the respondents for CERC matters, on the addresses as mentioned below:

ADDRESSES OF NODAL OFFICERS

1. **Chief Engineer (System Operation)**
Himachal Pradesh State Electricity Board
Vidyut Bhawan,
Shimla – 171 004 (H.P)
2. **Chief Engineer**
(Inter State Building)
Punjab State Power Corporation Ltd.
Thermal Shed T-1A,Patiala
3. **Chief Engineer**
Haryana Power Purchase Centre, IInd Floor,
Shakti Bhawan, Sector-6, Panchkula – 134 109



4. **Chief Engineer (Commercial & Survey Wing)**
Power Development Deptt.
Janipura Grid Station,
Jammu (Tawi) 180 007
5. **Chief Engineer**
Power Purchase Agreement Directorate
Uttar Pradesh Power Corporation Ltd.
10th Floor, Shakti Bhawan Extn.
14, Ashok Marg, Lucknow - 226 001
6. **The Chairman**
Delhi Transco Ltd.
Shakti Sadan
Kotla Road (near ITO). New Delhi
7. **Chief Engineer**
Chandigarh Administration
Sector -9, Chandigarh
8. **The Chairman**
UTTARAKHAND POWER CORPORATION LTD.
URJA BHAWAN, KANWALI ROAD
DEHRADUN.
9. **The Chief Engineer (RPCC)**
Rajasthan Power Procurement Centre.
Vidyut Bhawan, Janpath, Jaipur
10. **The Dy. Chief Engineer (RPCC)**
Ajmer Vidyut Vitran Nigam Ltd
400 KV GSS Building
Ajmer Road, Heerapura, Jaipur
11. **The Superintending Engineer (RPCC)**
Jodhpur Vidyut Vitran Nigam Ltd
400 KV GSS Building, Ajmer Road, Heerapura, Jaipur



12. **The Superintending Engineer (RPCC)**
Jaipur Vidyut Vitran Nigam Ltd
400 KV GSS Building
Ajmer Road, Heerapura, Jaipur
13. **Chief Electrical Distribution Engineer**
Northern Central Railway
Allahabad .
14. **Ch Manager (Power Purchase)**
BSES YAMUNA POWER LTD
Shakti Kiran Building, Karkardooma,
Delhi-110092
15. **Asst. Vice President (power Management Group)**
BSES Rajdhani Power Ltd,
BSES Bhawan,
Nehru Place, NEW DELHI
16. **HOG (PMG)**
Tata power Delhi Distribution Ltd.
33 kV Substation, Building
Hudson Lane
Kingsway Camp
North Delhi - 110009
17. **New Delhi Municipal Council**
Palika Kendra, Sansad Marg,
NEW DELHI-110002
18. **SATLUJ JAL VIDYUT NIGAM LTD.**
HIMFED BUILDING
NEW SHIMLA-171009

Kindly acknowledge the receipt.

PETITIONER
POWER GRID CORPORATION OF INDIA LTD.

(Signature)

REPRESENTED BY S S RAJU
Dy. General Manager (COMMERCIAL)

GURGAON
DATED: 28.10.2013



**BEFORE
THE CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

PETITION NO.:

IN THE MATTER OF:

- (i) Approval under regulation – 3 (12(c)) of CERC (Terms & Conditions of Tariff) Regulations' 2009 and Regulation – 24 of CERC (Conduct of Business) Regulations' 1999 for commissioning date and
- (ii) approval under regulation-86 of CERC (Conduct of Business) Regulations'1999 and CERC (Terms and Conditions of Tariff) Regulations'2009 for determination of Transmission Tariff from DOCO TO 31.03.2014 for tariff block 2009-14
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IN THE MATTER OF:

Power Grid Corporation of India Ltd.
Registered office: B-9, Qutab Institutional Area,
Katwaria Sarai, New Delhi 110 016 and
Corporate office: "Saudamini" ,Plot no.2,
Sector-29, Gurgaon -122 001. (Haryana)

---PETITIONER

Uttar Pradesh Power Corporation Ltd
14, Shakti Bhawan, Ashok Marg,
Lucknow – 226 007 Represented by its Chairman & others

--- RESPONDENT

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**FILED BY
POWER GRID CORPORATION OF INDIA LTD.**

S.S. RAJU
REPRESENTED BY S.S. RAJU

GURGAON

DATE: 28.10.2013

DY. GENERAL MANAGER (COMMERCIAL)



**BEFORE
THE CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

PETITION NO.:

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- for *LILo of 400 kV D/C Nathpa Jhakri- Nallagarh(Triple Snowbird) line at Rampur under transmission system associated with Rampur HEP in Northern Region.*

IN THE MATTER OF:

Power Grid Corporation of India Ltd.
Registered office: B-9, Qutab Institutional Area,
Katwaria Sarai, New Delhi 110 016 and
Corporate office: “Saudamini” ,Plot no.2,
Sector-29, Gurgaon -122 001. (Haryana)

---PETITIONER

Uttar Pradesh Power Corporation Ltd
14, Shakti Bhawan, Ashok Marg,Lucknow – 226 007
Represented by its Chairman
& others

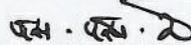
--- RESPONDENT

To
The Secretary
Central Electricity Regulatory Commission
New Delhi. 110 001

Sir,

The application filed under Regulation – 3(12(c)) of CERC Regulation 2009 and Regulation-24 of CERC Regulation 1999 for commissioning date & under Regulation 86 of CERC (Conduct of Business) Regulation, 1999 and CERC (Terms and Conditions of Tariff) Regulations’2009 for determination of Transmission tariff from DOCO to 31.03.2014 may please be registered.

**PETITIONER
POWER GRID CORPORATION OF INDIA LTD.**


**REPRESENTED BY S.S.RAJU
DY. GENERAL MANAGER (COMMERCIAL)**

**GURGAON
DATED: 28.10.2013**



**BEFORE
THE CENTRAL ELECTRICITY REGULATORY COMMISSION
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FILE NO:.....
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Sector-29, Gurgaon -122 001. (Haryana)

---PETITIONER

Uttar Pradesh Power Corporation Ltd
14, Shakti Bhawan, Ashok Marg, Lucknow – 226 007
Represented by its Chairman
& others

--- RESPONDENT

MEMO OF PARTIES

POWER GRID CORPORATION OF INDIA LTD.
VERSUS
NORTHERN REGION BENEFICIARIES

---PETITIONER

1. RAJASTHAN RAJYA VIDYUT PRASARAN NIGAM LIMITED
VIDYUT BHAWAN, VIDYUT MARG, JAIPUR - 302 005
REPRESENTED BY ITS CHAIRMAN & OTHERS

2. AJMER VIDYUT VITRAN NIGAM LTD
400 KV GSS BUILDING (GROUND FLOOR), AJMER ROAD,
HEERAPURA, JAIPUR.
REPRESENTED BY ITS MANAGING DIRECTOR & OTHERS

3. JAIPUR VIDYUT VITRAN NIGAM LTD
400 KV GSS BUILDING (GROUND FLOOR), AJMER ROAD,
HEERAPURA, JAIPUR.
REPRESENTED BY ITS MANAGING DIRECTOR & OTHERS



4. JODHPUR VIDYUT VITRAN NIGAM LTD
400 KV GSS BUILDING (GROUND FLOOR), AJMER ROAD,
HEERAPURA, JAIPUR.
REPRESENTED BY ITS MANAGING DIRECTOR & OTHERS
5. HIMACHAL PRADESH STATE ELECTRICITY BOARD
VIDYUT BHAWAN
KUMAR HOUSE COMPLEX BUILDING II
SHIMLA-171 004
REPRESENTED BY ITS CHAIRMAN
6. PUNJAB STATE POWER CORPORATION Ltd.
THERMAL SHED T-1A, PATIALA
REPRESENTED BY ITS CHAIRMAN
7. HARYANA POWER PURCHASE CENTRE
SHAKTI BHAWAN, SECTOR-6
PANCHKULA (HARYANA) 134 109
REPRESENTED BY ITS S.E. / C & R-1
8. POWER DEVELOPMENT DEPTT.
GOVT. OF JAMMU & KASHMIR
MINI SECRETARIAT, JAMMU
REPRESENTED BY ITS COMMISSIONER
9. UTTAR PRADESH POWER CORPORATION LTD.
(FORMARLY UTTAR PRADESH STATE ELECTRICITY BOARD)
SHAKTI BHAWAN, 14, ASHOK MARG
LUCKNOW - 226 001
REPRESENTED BY ITS CHAIRMAN
10. DELHI TRANSCO LTD
SHAKTI SADAN KOTLA ROAD,
NEW DELHI-110 002
REPRESENTED BY ITS CHAIRMAN
11. BSES YAMUNA POWER Ltd,
BSES BHAWAN, NEHRU PLACE ,
NEW DELHI.
REPRESENTED BY ITS CEO
- 12 BSES RAJDHANI POWER Ltd,
BSES BHAWAN, NEHRU PLACE,
NEW DELHI
REPRESENTED BY ITS CEO



- 13 **HOG (PMG)**
TATA POWER DISTRIBUTION LIMITED
33kV SUBSTATION, BUILDING
HUDSON LANE Hudson Lane
KINGSWAY CAMP
NORTH DELHI 110009
- 14 CHANDIGARH ADMINISTRATION
SECTOR -9, CHANDIGARH.
REPRESENTED BY ITS CHIEF ENGINEER
15. UTTARAKHAND POWER CORPORATION LTD.
URJA BHAWAN
KANWALI ROAD
DEHRADUN.
REPRESENTED BY ITS MANAGING DIRECTOR
16. NORTH CENTRAL RAILWAY
ALLAHABAD.
REPRESENTED BY CHIEF ELECTRICAL DISTRIBUTION ENGINEER
17. NEW DELHI MUNICIPAL COUNCIL
PALIKA KENDRA, SANSAD MARG,
NEW DELHI-110002
REPRESENTED BY CHAIRMAN
18. SATLUJ JAL VIDYUT NIGAM LTD.
HIMFED BUILDING
NEW SHIMLA-171009

---RESPONDENTS

PETITIONER
POWER GRID CORPORATION OF INDIA LTD.

स.स.राजु

REPRESENTED BY S.S.RAJU
DY. GENERAL MANAGER (COMMERCIAL)

GURGAON
DATED: 28.10.2013





29AA 423558



HARYANA

BEFORE
THE CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

PETITION NO.:

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Power Grid Corporation of India Ltd
Registered office: B-9, Qutab Institutional Area,
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Corporate office: "Saudamini", Plot no.2,
Sector-29, Gurgaon -122 001. (Haryana)

Uttar Pradesh Power Corporation Ltd
14, Shakti Bhawan, Ashok Marg, Lucknow – 226 007
Represented by its Chairman
& others

--- RESPONDENT

Affidavit verifying the Petition

I, S.S.Raju, S/o Shri S.B. Raju, working as Deputy General Manager (Commercial) in the



२२.०६

Powergrid Corporation of India Ltd., having its registered Office at B-9, Institutional Area, Katwaria Sarai, New Delhi-110 016, do hereby solemnly affirm and state as under:-

1. I am the Dy. General Manager (Commercial) of Power Grid Corporation of India Ltd., the representative of the Petitioner in the above matter, and am duly authorised to make this affidavit.
2. I submit that the enclosed petition is being filed for approval of commissioning date and determination of Transmission Tariff for LILO of 400 kV D/C Nathpa Jhakri- Nalagarh(Triple Snowbird) line at Rampur under transmission system associated with Rampur HEP (Anticipated DOCO: 01.12.2013) for tariff block 2009-14 period in Northern Region, in accordance with CERC (Terms & Conditions of Tariff), Regulations, 2009.
3. I submit that no other petition except this petition has been filed directly or indirectly for approval of commissioning date and determination of Transmission Tariff for LILO of 400 kV D/C Nathpajhakri- Nalagarh(Triple Snowbird) line at Rampur under transmission system associated with Rampur HEP (Anticipated DOCO: 01.12.2013) for tariff block 2009-14 period in Northern Region.
4. The statements made in the petition herein are based on petitioner company's official records maintained in the ordinary course of business and I believe them to be true and correct.
5. The documents attached with the petition are legible copies and duly attested by me.


(DEPONENT)

VERIFICATION

Solemnly affirmed at Gurgaon on this 28th day of October'2013 that the contents of the above affidavit are true to my knowledge and belief and no part of it is false and nothing material has been concealed there from.




(DEPONENT)

ATTESTED
28/10/13
(SAJJAN SINGH)
ADVOCATE & NOTARY
GURGAON (HARYANA)



~~RECEIVED~~

**BEFORE
THE CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

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- (i) **Approval under regulation – 3 (12(c)) of CERC (Terms & Conditions of Tariff) Regulations’ 2009 and Regulation – 24 of CERC (Conduct of Business) Regulations’ 1999 for commissioning date and**
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---PETITIONER

Uttar Pradesh Power Corporation Ltd
14, Shakti Bhawan, Ashok Marg, Lucknow – 226 007
Represented by its Chairman
& others

-- RESPONDENT

To
The Hon'ble Chairman and
his Companion Members of The Hon'ble CERC
The Humble application filed by the Petitioner

MOST RESPECTFULLY SHOWETH

1. The Petitioner herein, Power Grid Corporation of India Ltd. is a Government Company within the meaning of Companies Act, 1956. The Petitioner is also discharging the statutory functions under various applicable provisions, including in particular section 28 and 38 of the Electricity Act, 2003. In exercise of powers under sub-section (1) of section 38(1) the Electricity Act 2003, the Government of India has declared the Petitioner herein as the Central Transmission Utility.
2. That, Hon'ble Commission have notified CERC (Terms and Conditions of Tariff) Regulations, 2009, in accordance with which tariff based on capital cost of the transmission projects shall be determined. These Regulations have come in to force on 1.4.2009 and shall remain in force for a period of 5 years, unless reviewed earlier or extended by the Hon'ble Commission.



3. That the petitioner has been entrusted with the implementation of Transmission System associated with Rampur HEP in Northern Region. The administrative approval and expenditure sanction to the transmission project was accorded by the Board of Directors of POWERGRID vide C/CP/Rampur HEP T.S. dated 20th February'2009 for Rs 184.19 crores including an IDC of Rs 14.16 crores based on 4th Quarter, 2008 price level. The evacuation System of Rampur HEP was approved in the 18th meeting of the Standing Committee on Transmission System Planning in Northern Region held in Dalhousie on 6th June 2005. Copy of investment approval and relevant extract of minutes are enclosed as **Encl – 1, page no 16 to 23**
4. The scope of work covered under the project is as follows:

Transmission Lines:

- (i) Patiala-Ludhiana 400 kV D/C line -78 km
- (ii) LILO of 400 kV D/C Nathpa Jhakri- Nalagarh(Triple Snowbird) line at rampur-4 km
- (iii)LILO of Patiala-Hissar 400 kV(Triple Snowbird) line at Kaithal-33 km

Sub-stations:

- i. Patiala 400/220 kV(POWERGRID) S/S(Extension)
- ii. Ludhiana 400/220 kV(POWERGRID) S/S(Extension)
- iii. Kaithal 400/220 kV(POWERGRID) S/S(Extension)

The Schematic diagram of the Transmission System associated with Rampur HEP is attached as **Encl.- 2, page no. 24 to**

5. As per Investment Approval, the approved completion schedule is 33 Months from date of investment approval i.e. 20.11.2011 say Dec'2011. During 29th Meeting of Standing Committee on Transmission System Planning of Northern Region held on 29.12.2010, it was agreed that LILO of Nathpa Jhakri - Nalagarh 400 KV D/C Line at Rampur would be commissioned, matching with the Commissioning Schedule of Rampur HEP. Rampur HEP is delayed, hence in Standing Committee of Power from Northern Region, LILO of Naptha Jhakri – Nallagarh at Rampur HEP was delayed to match generation. During the 15th meeting of TCC and 16th meeting of NRPC dtd. 04.05.2010, the Rampur HEP has been shifted to 12th plan. **As per minutes issued on 16.12.2010 for 17th meeting of TCC and 18th meeting of NRPC, commissioning schedule of Rampur HEP has been revised from March 2012 to Sept 2013.** Accordingly the commissioning of the transmission line was also delayed. Relevant extract of the meetings are enclosed as **Encl – 3, page no 25. to 34...** Further, it is submitted that the petitioner has signed Indemnification Agreement with SJVNL vide Agreement dated 6.4.2009, copy enclosed as **Encl-4 35 to 41 Pg No .**

- 5.1 Further, it is submitted that the delay in commissioning of the asset was also due to delay in the Forest Clearance in Anni division (area=12.5924 hectare) & Rampur Division (area=0.8589 hectare). For Anni division the Stage - I clearance is obtained on 13.02.13 and stage-II clearance is obtained on 03.04.2013. For Rampur division the FRA certificate is yet to be received. There are total No. of Towers in subject LILO Line are 12 Nos., out of which 10 Nos. comes in Anni division & 2 Nos. comes under Rampur division. In Anni division out of total 10 Nos. of towers, 7 Nos. comes in forest area & 3 Nos. comes in non-forest area. In Rampur division all 2 Nos. of towers comes in forest area. The detail chronology of Forest Clearance for Anni division is attached as **Encl 5(a)page no 1. to 6.** and Rampur division is attached hereto as **Encl-5(b)page no. 6.1 to 7.6**



6. The status of the assets anticipated to be commissioned and the filing of tariff for the assets covered in the above scope is below:

Sl No	Name of the Asset	DOCO	Delay in Months	Details of Tariff petition
01	400 kV Patiala-Ludhiana T/L and LILO of Patiala Hissar Line at Kaithal S/S alongwith associated bays under transmission system associated with Rampur HEP	01.09.2011	Completed in time	Petition No. 84/2011
02	LILO of 400 kV D/C Nathpa Jhakri-Nalagarh(Triple Snowbird) line at Rampur under transmission system associated with Rampur HEP (Anticipated DOCO: 01.12.2013)	01.12.2013 (anticipated)	24	Covered under this petition

6.1 It is submitted that the petitioner had commenced the work of transmission lines keeping in view the parallel time lines of the generation. With the subsequent shift/delay in generation project, the petitioner had to slow down the work. However, it is not feasible to delay the petitioner's project to the extent to match with the generation as these time extensions would mean obvious implications for the petitioner which would have a bearing on the project cost. The petitioner has accordingly taken up the execution so that the line is likely to be declared under commercial operation w.e.f. 01.12.2013.

6.2 The instant petition covers approval of anticipated DOCO and transmission tariff from anticipated DOCO TO 31.03.2014 for tariff block 2009-14 for LILO of 400 kV D/C Nathpa Jhakri-Nalagarh(Triple Snowbird) line at Rampur under transmission system associated with Rampur HEP in Northern Region.

7. That in case of the subject asset, the line is likely to be ready by Dec 2013, but the petitioner will be unable to charge the same because of non-readiness of generation not attributable to POWERGRID. Hence, the subject qualifies consideration by Hon'ble Commission as per the following provision of CERC regulation (relevant extract reproduced below.):

QUOTE

“(12) ‘date of commercial operation’ or ‘COD’ means

(c) in relation to the transmission system, the date declared by the transmission licensee from 0000hour of which an element of the transmission system is in regular service after successful charging and trial operation:

Provided that the date shall be the first day of a calendar month and transmission charge for the element shall be payable and its availability shall be accounted for, from that date :

Provided further that in case an element of the transmission system is ready for regular service but is prevented from providing such service for reasons not attributable to the transmission licensee, its suppliers or contractors, the Commission may approve the date of commercial operation prior to the element coming into regular service.”

UNQUOTE



[Handwritten signature]

As is deliberated above, LILO of 400kV D/C Naptha Jhakri – Nallagarh line at Rampur HEP will be ready for their intended use but can not be commissioned due to delay in commissioning of the Rampur HEP generation unit. Petitioner, therefore, is not able to provide service for the reasons not attributable to itself, its suppliers or contractors. The case accordingly qualifies for consideration of the Commission for approval of the date of commercial operation prior to the element coming into regular service.

That Hon'ble Commission may approve the anticipated DOCO for the subject asset as 01.12.2013. However, the petitioner shall submit the actual commissioning date after commissioning of the project.

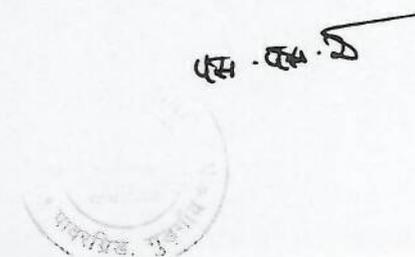
8. The details of apportioned approved FR cost, cost as on DOCO and estimated additional capitalization projected to be incurred of the asset covered in this petition is summarized below:

Name of the asset	Apportioned FR Cost	Actual Cost incurred as on DOCO	Projected Additional Capitalization		Total Estimated Completion Cost
			2013-14	2014-15	
LILO of 400 kV D/C Nathpajhakri- Nalagarh (Triple Snowbird) line at Rampur under transmission system associated with Rampur HEP (Anticipated DOCO: 01.12.2013)	1178.48	2113.78	226.92	146.50	2487.20

Justification for cost variation is given in Form – 5B. The main reason for cost variation is due to unit rate and quantity variation in FR and actual in various item i.e. Benching of Fissured Rock, exaction in various types of soil, concreting, protection of tower footings and erection of various towers, tower parts etc.

Further it is mentioned that the total completion cost i.e. Rs 169.12 Crs of the project as a whole is within the total approved cost of Rs. 184.19 Crs. as under.

S No	Name of the Asset	FR Cost	Estimated Cost
1.	400 kV Patiala-Ludhiana T/L and LILO of Patiala Hissar Line at Kaithal S/S alongwith associated bays (Petition no. 84/2011)	172.40	144.25
2.	LILO of 400 kV D/C Naptha Jhakri – Nallagarh (Triple Snowbird) Line at Rampur (ASSET-1)	11.79	24.87
	TOTAL PROJECT COST (within approved cost)	184.19	169.12



Hence, it is prayed that the total completion cost of the project as a whole may please be considered instead of individual element wise cost

9. That the application for determination of tariff is filed in line with provision 5 (1) of tariff Regulation 2009 applicable for 2009-14 period. That the capital cost incurred upto DOCO and projected to be incurred during 2012-13 & 2013-14 duly certified by auditors in auditor certificates are enclosed herewith as **Encl-6, page no. 77 to 78**. That admissibility of additional Capitalisation may be considered as per provision 9(1) of tariff Regulation'2009.

10. TRANSMISSION TARIFF :

- 10.1 That as per regulation 13 (3) and regulation 14 of the CERC (Terms and Conditions of Tariff) Regulations, 2009, the tariff for transmission of electricity on ISTS shall comprise transmission charge for recovery of annual fixed cost consisting of (a) Return on Equity, (b) Interest on Loan, (c) Depreciation, (d) Interest on Working Capital and (e) Operation and maintenance expenses. The tariff for block 2009-2014 has been worked out as per Appendix-I of the tariff regulations for period 2009-14.

- 10.2 The tariff from 01.12.2013 to 31.03.2014 is summarized below and enclosed herewith as **Encl-7, page 79 to 110**

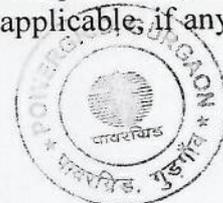
Asset	(Rs in Lakhs)	
	2012-13	2013-14(pro rata)
LILO of 400 kV D/C Nathpa Jhakri- Nalagarh line at Rampur under transmission system associated with Rampur HEP (Anticipated DOCO: 01.12.2013)		127.12

It is submitted that upon actual commissioning of the Assets an affidavit to this effect shall be submitted to CERC with actual DOCO letter.

- 10.3 That, it is submitted in the Tariff indicated at 10.2 above, the ROE has been calculated @ 17.481 % based on the rate notified by the Hon'ble Commission as per illustration under regulation 15 (4) (i) of the CERC (Terms and Conditions of Tariff) Regulations, 2009. It is further submitted that the above rate of 17.481 % is based on the MAT rate of 11.33 % being applicable for the year 2008-09. That further in line with the amendment dated 21.06.2011 to Regulation 15 of the Principal Tariff Regulation dated 19.01.2009, the petitioner shall be allowed to recover the shortfall or refund the excess Annual Fixed Charges, on account of Return on Equity due to change in applicable Minimum Alternate/Corporate Income Tax rate as per the Income Tax Act, 1961 (as amended from time to time) of the respective financial year directly without making any application before the Commission. Further, Annual Fixed charges with respect to Tax rates applicable shall be trued up in accordance with Regulation 6 of the Principal Regulations.

- 10.4 **Service Tax:** Service Tax on transmission has been put on negative list w.e.f. 01.04.2012 and therefore the transmission charges indicated at Para-10.2 above, is exclusive of Service Tax and the same shall be borne and additionally paid by the respondent(s) to the petitioner and the same shall be charged, billed separately by the petitioner in case same is withdrawn from the negative list at any time as above in future.

- 10.5 That Interest on Loan has been calculated on the basis of rate prevailing as on 01.04.2009. The change in Interest rate due to floating rate of interest applicable, if any, for the project



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needs to be claimed / adjusted over the tariff block of 05 years directly from / with the beneficiaries as was being followed during the tariff block 2004-09.

- 10.6 The transmission charges at para-10.2 above is inclusive of O&M expenses for the project derived based on the norms for O&M expenditure as specified under regulation 19(g) of the tariff regulations for block 2009-14. It is the understanding of the petitioner that these norms for O&M expenditure been arrived by the Hon'ble Commission after considering (i) normalized actual O&M expenses of the petitioner on its various projects in various regions during the year 2003-04, 2004-05, 2005-06, 2006-07, 2007-08, (ii) the base norms so arrived is escalated at 5.72% per annum to arrive at norms for years of tariff period 2009-14, (iii) and also wage hike of 50% on account of pay revision of the employees of Public Sector Undertakings. It is submitted that the wage revision of employees has been implemented. The petitioner reserves the right to approach the Hon'ble Commission for suitable revision in the norms for O&M expenditure due to impact of wage revision.
- 10.7 Petitioner submits that the Licence fee has been a new component of cost to the Transmission licence under O&M stage of the project and has become incidental to the petitioner / CTU only from 2008-09. It is therefore submitted that License fee shall be recovered separately from the respondents as per CERC (Terms and Conditions on Tariff) (Third Amendment), Regulations, 2012 issued vide date 31.12.2012, para 13 "Addition of New Regulation to the Principal Regulations 42A. (1) (b)."
- 10.8 The Transmission Charges and other related Charges indicated at para 12.2 above, is exclusive of incentive, late payment surcharge, FERV, any statutory taxes, levies, duties, cess, filing fees, license fee or any other kind of imposition (s) and/ or other surcharges etc. whatsoever imposed / charged by any Government (Central/State) and / or any other local bodies/authorities/regulatory authorities in relation to transmission of electricity, environmental protection, and/or in respect of any of its installation associated with the Transmission System and the same shall be borne and additionally paid by the respondent(s) to the petitioner and the same shall be charged, billed separately by the petitioner on the respondents.
11. **Sharing of Transmission Charges :** That Transmission Charges up to 30.06.2011 shall be shared by the Constituents of NR. With effect from 01.07.2011, the billing collection and disbursement of Transmission Charges shall be governed by provision of CERC (sharing of interstate Transmission Charges and Losses) Regulations, 2010 and the Removal of difficulties orders issued thereafter. Further, it is submitted that the scheme was approved in 1st NRPC meeting (dtd 03.06.2006) to become part of main BPTA of the project. A copy of the BPTA Documents is enclosed herewith as **Encl -8 (page 11 to 12)**.
12. In the circumstances mentioned above it will be just and proper that the transmission tariff for the assets covered under this petition be allowed to be charged from the Respondents on the basis set out in para-10 above.

The Petitioner submits that the Encl-1 to Encl-8 may please be treated as integral part of this petition.



13-14

13-14

PRAYER

It is respectfully prayed that the Hon'ble Commission may be pleased to

- 1) Invoke the provision of regulation -3 (12(c)) of CERC (Terms and Conditions of Tariff) Regulations' 2009 and Regulation – 24 of CERC (Conduct of Business) Regulations' 1999 for approval of anticipated DOCO of the subject asset as 01.12.2013.
- 2) Approve the Transmission Tariff for the assets covered under this petition, as per para 12 above.
- 3) Approve the additional capitalisation during the year 2013-2014,2014-15
- 4) Approve the total completion cost of the project as a whole instead of individual element wise cost as per para-8 above.
- 5) Allow the petitioner to recover the shortfall or refund the excess Annual Fixed Charges, on account of Return on Equity due to change in applicable Minimum Alternate/Corporate Income Tax rate as per the Income Tax Act, 1961 (as amended from time to time) of the respective financial year directly without making any application before the Commission.
- 6) Approve the reimbursement of expenditure by the beneficiaries towards petition filing fee, and publishing of notices in newspapers in terms of Regulation 42 CERC (Terms and Conditions of Tariff) Regulations,2009, and other expenditure (if any) in relation to the filing of petition.
- 7) Allow the petitioner to bill and adjust impact on Interest on Loan due to change in Interest rate on account of floating rate of interest applicable during 2009-14 period, if any, from the respondent.
- 8) Allow the Petitioner to bill and recover Service tax on Transmission Charges separately from the respondents, if at any time service tax on transmission is withdrawn from negative list at any time in future.
- 9) Allow the petitioner to bill and recover Licensee fee separately from the respondents as per CERC (Terms and Conditions on Tariff) (Third Amendment), Regulations, 2012 issued vide date 31.12.2012, para 13 "Addition of New Regulation to the Principal Regulations 42A. (1) (b)."
- 10) Allow provisional tariff in accordance with clause (3) of Regulation 5 Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (First and Second Amendment).

and pass such other relief as Hon'ble Commission deems fit and appropriate under the circumstances of the case and in the interest of justice.

**FILED BY
POWER GRID CORPORATION OF INDIA LTD.**

S.S. RAJU

**REPRESENTED BY S.S.RAJU
DY. GENERAL MANAGER (COMMERCIAL)**

**GURGAON
DATED: 28.10.2013**



पावर ग्रिड कारपोरेशन ऑफ इंडिया लिमिटेड
(भारत सरकार का उद्यम)
POWER GRID CORPORATION OF INDIA LIMITED
(A Government of India Enterprise)



पावरग्रिड

केन्द्रीय कार्यालय : "सौदामिनी" प्लॉट नं. 2, सेक्टर-29, गुडगाँव-122 001, हरियाणा
फोन : 2571700 - 719 फैक्स : 2571760, 2571761 तार नेटग्रिड
Corporate office : "Saudamini" Plot No. 2, Sector-29, Gurgaon-122 001 Haryana
Tel. : 2571700 - 719, Fax : 2571760, 2571761 Gram : 'NATGRID'

Ref. No. Number

Rampur HEP/114

February 20, 2009

MEMORANDUM

SUB: INVESTMENT APPROVAL FOR "TRANSMISSION SYSTEM ASSOCIATED WITH RAMPUR HEP"

The Board of Directors of POWERGRID, in exercise of powers delegated to it by the Department of Public Enterprises (DPE), Ministry of Heavy Industries and Public Enterprises, Government of India through its Office Memorandum No. 26(3)/2005-GM-GL-92 dated 1st May, 2008 and Office Memorandum No. DPE/11(2)/97-Fin. dated 22nd July, 1997 (modified subsequently through Office Memorandum No. 24/2003-GM-GL.64 dated 5th August, 2005), have accorded investment approval for "Transmission System associated with Rampur HEP" in its 218th meeting held on February 11, 2009, as per the details given below:

Scope of project

The broad scope of works is given below:

Transmission lines

- (i) Patiala – Ludhiana 400 kV D/C line - 78 km. --
- (ii) LILO of 400 kV D/C Nathpa Jhakri – Nalagarh (Triple Snowbird) line at Rampur – 4 km.
- (iii) LILO of Patiala-Hissar 400 kV (Triple Snowbird) line at Kaithal -33 km.

Substations

- (i) Patiala 400/220 kV (POWERGRID) Substation (Extension)
- (ii) Ludhiana 400/220 kV (POWERGRID) Substation (Extension)
- (iii) Kaithal 400/220 kV (POWERGRID) Substation (Extension)

बी-9, कुतब इंस्टीट्यूशनल एरिया, कटवायिका सराय, नई दिल्ली-110016 दूरभाष 26560121 फैक्स 011-26560039 तार नेटग्रिड
B-9, Qutab Institutional Area, Katwariya Sarai, New Delhi-110016 Tel. 26560121 Fax 011-26560039 Gram : 'NATGRID'

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स्वहित एवं राष्ट्रहित में ऊर्जा बचाएं
Save Energy for Benefit of Self and Nation

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Project Cost & Funding

The estimated cost of the project based on 4th Quarter, 2008 price level is Rs. 184.19 Crore including IDC of Rs. 14.16 Crore. The abstract cost estimate is attached as Annexure-1.

This project is proposed to be implemented through domestic borrowings (loans/bonds) and Internal Resources of POWERGRID with Debt Equity ratio of 70:30.

Commissioning Schedule

The transmission scheme is scheduled to be commissioned within 33 months from the date of investment approval.

is issued in pursuance of the minutes of meeting of the 218th meeting of Board of Directors held on February 11, 2009.

Accepted
29/2/09
(A. K. Singhal)
Deputy General Manager (CP)

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Contribution:

PS to Secretary (Power), MoP, Shram Shakti Bhawan, New Delhi-110 001
Chairman, CERC, Core-3, 6th floor, SCOPE complex, New Delhi- 110 003
Chairman, CEA, R.K.Puram, New Delhi -66
Commissioner, Power Development Deptt., Govt. of Jammu & Kashmir, Mini
Secretariat, Jammu
Chairman, Himachal Pradesh SEB, Vidyut Bhawan, Kumar House Complex
Building-II, Shimla-171004
Chairman, Punjab State Electricity Board, The Mall, Patiala-147001
CMD, Haryana Vidyut Prasaran Nigam Ltd., Shakti Bhawan, sector-6,
Panchkula (Haryana) - 134109
CMD, Rajasthan State Electricity Board, Vidyut Bhawan, Vidyut Marg, Jaipur-
302005.
CMD, UPPCL, Shakti Bhawan, 14, Ashok Marg, Lucknow - 226001
CMD, Uttaranchal Power Corporation Ltd., Kaulagarh Power House, FRI
complex, Dehradun-248006.
CMD, Delhi Transco Limited (DTL), Shakti Sadan, Kotla Road, New Delhi-02
Chief Engineer, Electricity Deptt., Chandigarh Administration, Mini Secretariat
(U.T.), Sector-9, Chandigarh.
Advisor, PAMD, Planning Commission, Yojana Bhawan, New Delhi
Additional Secretary, MOP, Shram Shakti Bhawan, New Delhi
Member Secretary, Planning Commission, Yojana Bhawan, New Delhi
Member Secretary, NRPC, 18/A, Shaheed Jeet Singh Sansanwal Marg,
Katwaria Sarai, New Delhi-110 016
Member (Power Systems), CEA, R.K.Puram, New Delhi -66
Secretary, CEA, Sewa Bhawan, R.K.Puram, New Delhi -66 - 03 copies
Joint Secretary, Ministry of Statistics & Programme Implementation, Sardar
Patel Bhawan, New Delhi.
Joint Secretary & Financial Advisor, MOP, Shram Shakti Bhawan, New Delhi
Joint Secretary (Plan Finance Div.-II), Ministry of Finance
Director (Trans), MOP, Shram Shakti Bhawan, New Delhi
Director, Ministry of Finance (Plan finance Div.) North Block, New Delhi
Deputy Secretary, Cabinet Secretariat, Rashtrapati Bhawan, New Delhi
Under Secretary, Finance & Budget Section, MoP

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(A.K. Singhal)
22/12/09

Deputy General Manager (CP)

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467
2/8/09

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- MM/ CMG / Law / Finance / NR-I
- Telecom/ NR-II
- NRLDC
- Company Secretary

For kind information to:

Director (Projects) / Director (Finance)

C/O.

(Signature)
2/8/09

(A. K. Singhal)
Deputy General Manager (CP)

(Signature)

AGM (Proj)

AGM (Proj) / CM (Proj)

- 1. AGM (Chandigarh)
- 2. AGM (Tamil Nadu)
- 3. CFM
- 4. CM (Vijay)

(Signature)
9/3

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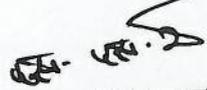


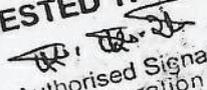
ABSTRACT COST ESTIMATE
(BASE COST)
TRANSMISSION SYSTEM ASSOCIATED WITH RAMPUR HEP
4TH QUARTER 2008 PRICE LEVEL

DESCRIPTION	AMOUNT (Rs. in Crs.)
Preliminary Survey & Soil Investigation	0.26
Land acquisition for S/Stn and R&R Compensation	0.00
Cost of compensation for Trans. Lines	
i) Compensation towards Crop & PTCC	1.71
ii) Compensation towards forest	0.80
Civil Works	
i) Infrastructure for substations	0.60
ii) Non Residential Buildings	0.00
iii) Colony for Trans. Lines and S/stn	0.00
Equipment (Supply & Erection) Cost	
a) Trans. Lines	124.71
b) Sub-Stations	21.80
Sub Total E	146.51
Misc. Tools & Plants @ 1% of F	1.47
Maintenance during construction @ 1% of F	1.47
Engg. & Administration @ 8.5% of F	12.45
Losses on Stock @ 0.25% of F	0.37
Contingencies @ 3% @ 3% of F	4.40
Sub Total (A to K)	170.03
Interest During Construction(IDC)	14.16
GRAND TOTAL	184.19

1. Loan has been assumed to be available from Domestic sources.
2. Interest rate on Loan has been considered @ 10.5% for Domestic Loan subject to actuals.
3. Debt:Equity ratio has been considered as 70:30.

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Minutes of the 18th Meeting of the Standing Committee on Transmission System Planning in Northern Region held in Dalhousie on 6th June 2005.

List of the participants is enclosed at Annex - I.

Shri A.K. Asthana, Chief Engineer (SP&PA) welcomed the participants and thanked NHPC for making excellent arrangement for the meeting at Dalhousie. Shri Navin Singh, GM, NHPC made a presentation on their projects in Ravi Basin.

Thereafter the agenda items were taken up for discussion.

1. **Confirmation of the minutes of 17th meeting of the Standing Committee held on 10.08.2004 at NREB, New Delhi.**
 - 1.1 Chief Engineer (SP&PA), CEA stated that the minutes of the 17th meeting of Standing Committee on Power System Planning in Northern Region held on 10.08.2004 at New Delhi, were circulated vide CEA letter No. 1/9/2004-SP&PA/ 749-764 dated 25.08.2004. No Comments from any constituent states have been received.
 - 1.2 Thereafter the Minutes of 17th meeting as circulated were taken as confirmed.
2. **Roorkee - Meerut 400 kV S/C line**
 - 2.1 Chief Engineer (SP&PA), CEA stated that in the 16th SCM the proposal for strengthening of transmission system around Roorkee area was discussed, it was agreed that the 400/220 kV Roorkee S/S would be created by LILO of Rishikesh - Muzaffarnagar - Muradnagar S/C line and the section between Roorkee - Muzaffarnagar would be opened from Muzaffarnagar end and would be extended to Meerut so as to form Roorkee - Meerut S/C line. However, subsequently UPPCL had suggested a review.
 - 2.2 Shri A.K. Rastogi, CGM, UPPCL stated that after LILO of Rishikesh - Muzaffarnagar line at Roorkee, the 400 kV line section from Roorkee to Muzaffarnagar together with 400 kV Meerut- Muzaffarnagar S/C line (provided under Tehri transmission scheme) would provide required connectivity between Roorkee and Meerut. It emerged that with this the requirement of separate line between Roorkee and Meerut may not be there.
 - 2.3 After discussions it was decided that the proposal for Roorkee - Meerut 400 kV S/C line would be deferred at this stage and if necessary, could be re-studied in conjunction with some future requirement.
3. **Evacuation system from Chamera III HEP (231 MW)**
 - 3.1 Chief Engineer (SP&PA), CEA stated that evacuation system from Chamera III HEP was discussed in the 16th meeting of the standing committee and creation of 400/220 kV pooling station at the location close to the alignment of Chamera - Jalandhar and Parbati - Amritsar lines was proposed. Power from Chameara III and also from Kutehar/other upstream projects in Ravi Basin was proposed to be pooled at this pooling station through 220 kV lines.

However during the route survey carried out by POWERGRID for the transmission lines, it was observed that the direct shortest route for taking the line from Ravi Basin towards

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be earlier than Chamera III HEP. For evacuation of power from Budhill project, looking inot the severe R-O-W constraints, it was proposed that power from the Budhil project be pooled at Chamba pooling station at 220 kV level. Considering that Budhil HEP would be matarialising earlier than Chamera III, for onwards transmission of Budhil power, two options were suggested. One option was to advance the establishment of the 400/220 kV Chamba pooling station along with connectivity to Chamera II and the other option was to advance the Chamba pooling station - Jullundhar 400 kV D/C line and charge it at 220 kV.

It was deliberated that the first option, ie, advancing the establishment of 400/220 kV Chamba pooling station along with its connectivity to Chamera II, could be adopted as this would be optimal solution, as the cost of the other option would be very high. It was further agreed cost of 220 kV D/C line from Budhil to pooling station would be in the scope of the generator and full transmission charges for 400/220 kV pooling station and its 400 kV connectivity to Chamera II would have to be borne by the beneficiaries of the Budhil project/generator till the time Chamera III materialize.

4. Power evacuation system from Uri II HEP

4.1 Chief Engineer (SP&PA) stated that the following evacuation system from Uri II HEP was agreed in the 16th SCM

(i) Uri II - Wagoora 400kV S/C line

(ii) Uri I - Uri II 400 kV S/C line

He stated that normally bays at generating stations are covered under the generation scheme. However, in this case, the bays at Uri I were required for evacuation system from Uri II. As such, the bays at Uri I were required to be covered under transmission scheme of POWERGRID.

The Members of the Committee agreed for the same.

5. Evacuation system from Rampur HEP

5.1 Chief Engineer (SP&PA) stated that Rampur HEP is being constructed by M/s. Satluj Jal vidyut Nigam Ltd in Himachal Pradesh. The project envisages installation of 6x68.67 MW units and the power from the project would be stepped up at 400 kV. The proposed evacuation system from the project as per studies done by POWERGRID included (i) LILO of both circuits of Nathpa Jhakri - Nalagarh 400 kV D/C at Rampur; (ii) Abdullapur - Patiala 400 kV D/C line; (iii) LILO of Patiala -Hissar 400 kV line at Kaithal; and (iv) LILO of Nalagarh - Kaithal 400 kV line at Patiala

He stated that with this arrangement both the line from Nalagarh to Hissar would be LILOed at Patiala and Kaithal. The 400 kV Abdullapur - Patiala 400kV D/C line would ultimately forms a part of long term proposal for creation of a link from Roorkee or Meerut S/S to Malerkotla.

5.2 Shri K.S. Bakshi, CE, PSEB stated that the power flow on Abdullapur - Patiala line as per the case studies circulated with agenda, were not sufficient enough to justify this line at this state. Sh. I.S. Anand, DCE, PSEB further explained that the studies had shown overloading on Ludhiana - Malerkotla section, which required to be strengthened. After further analysis of the study cases, it was observed that 400 kV line between Patiala and Ludhiana would provide the required strengthening optimally.



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Sector-29, Gurgaon-12200

5.3 The matter was discussed in detail and the following evacuation system for Rampur HEP was agreed:-

- (i) LILO of Nathpa Jhakri - Nalagarh 400 kV D/C at Rampur HEP
- (ii) Ludhiana - Patiala 400 kV D/C
- (iii) LILO of Patiala -Hissar 400 kV line at Kaithal
- (iv) LILO of Nalagarh - Kaithal 400 kV line at Patiala

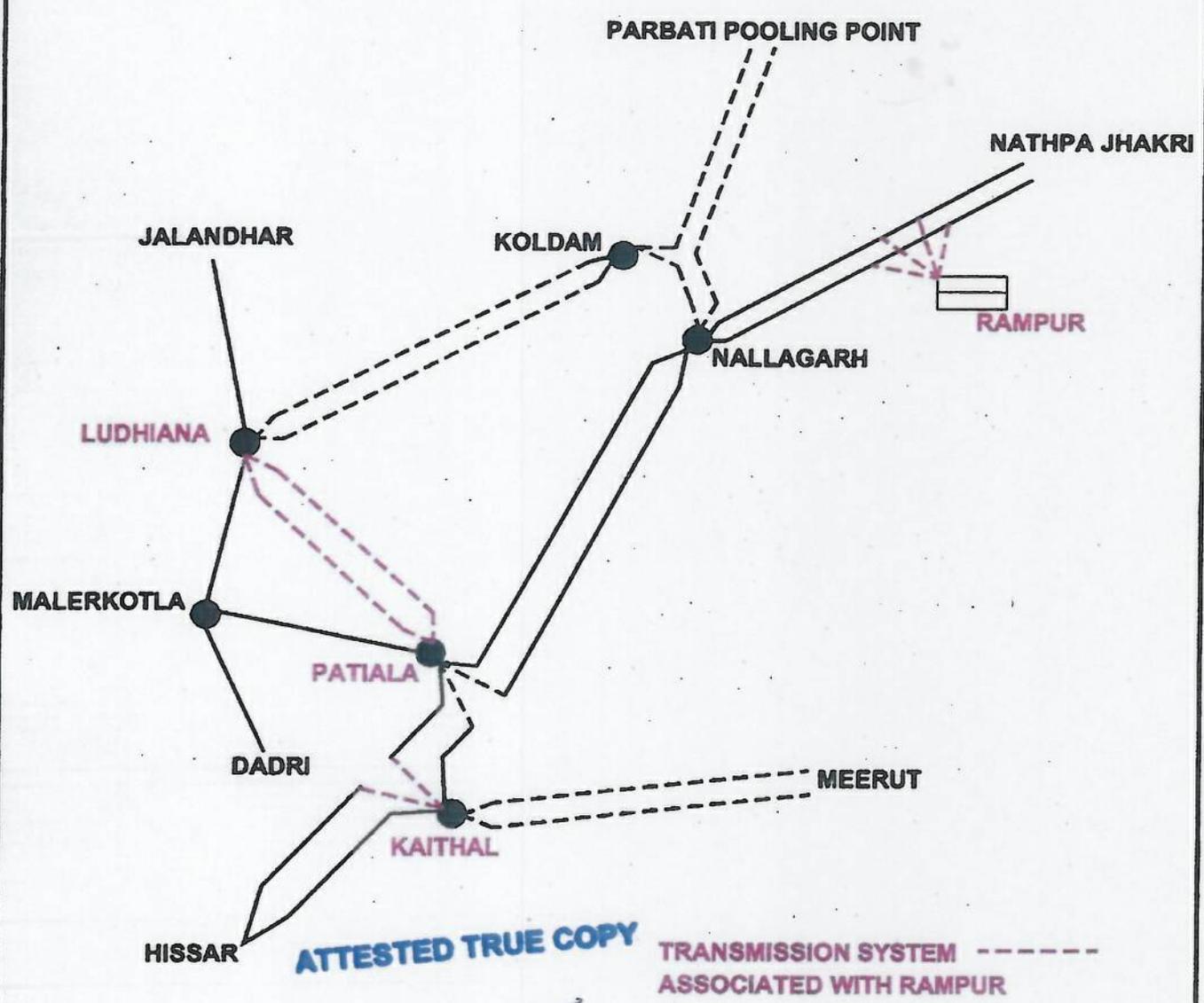
6. **System Strengthening in Northern Region to augment the 400/220 kV transformer capacity of the regional system.**

- 6.1 Chief Engineer (SP&PA) stated that requirement of one additional 400/220 kV transformers each at Ludhiana (3rd), Hissar (3rd) and Maharani Bagh (3rd), converting switching station at Bareilly and Agra to 400/220 kV S/S and new 400/220 kV S/S at Gurgaon and Bhinmal had been identified based on the feedback given by the Northern Regional constituents regarding their requirement for augmentation of transmission and transformation in their state for absorption of power from the various projects located in NR/import of power from other regions. He requested the representatives from the states for confirmation regarding strengthening requirement of the states along with target dates.
- 6.2 CGM, UPPCL stated that the proposals in respect of U.P. could be discussed in the next meeting.
- 6.3 CE, PSEB confirmed the requirement of 3rd transformer at Ludhiana. It was decided to take up this work with a target of 2008-09.
- 6.4 Shri T.K.Dhingra, SE, HVPN stated that 400 kV S/S at Gurgaon was required as loads in Gurgaon area were growing fast and this substation would help in delivery of inter-state power into their system at the appropriate place. He also confirmed the requirement of additional transformation capacity at Hissar. It was decided to take up the work of development of 400/220 kV S/S at Gurgaon in 2007-08 time frame and augmentation of transformer at Hissar in 2009-10 time frame. It was also decided that as the cost of the land in Gurgaon was very high, Gurgaon would be an underground GIS S/S, so as to optimize the overall cost.
- 6.5 Shri A K Tak SE, PDD, J&K stated that presently the demand of Kashmir valley were being met by imposing heavy cuts. However unrestricted demand for the valley would be around 1200 MW, for meeting the same there was only 2x315 MVA, 400/220 kV transformers existing and 3rd had been agreed in the 15th meeting of the standing committee. Besides this, they would require a total of 8 nos. of 220 kV bay for terminating their 220 kV line at Wagoora out of which 4nos. were existing, 2 nos. agreed with 5th ICT and as such they would require additional 2 nos. of bay along with 4th ICT at Wagoora. He requested that Committee to consider the above requirement and provide the 4th ICT and two nos. additional 220 kV bays under evacuation system of Uri II.

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TRANSMISSION SYSTEM ASSOCIATED WITH RAMPUR



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 Plot No. 2, Sector-29, Gurgaon-122001 (HARYANA)



Relevant Extract.

ENCL 3

Page 1 of 23

**Government of India
Central Electricity Authority
System Planning & Project Appraisal Division
Sewa Bhawan R K Puram,
New Delhi -110066**

No.1/9/10-SP&PA/

Dated: 20.01.2011

-As per List enclosed-

Sub: Minutes of the 29th meeting of the Standing Committee on Transmission System Planning of Northern Region and Long Term Access meeting held on 29th December, 2010 at POWERGRID, Gurgaon.

Sir,

It is intimated that the minutes of the 29th meeting of the Standing Committee on Transmission System Planning of Northern Region and Long Term Access meeting held on 29th December, 2010 at **POWERGRID**, Gurgaon, have been uploaded on **CEA website** (under [www.cea.nic.in/ PS wing/ standing committee meeting/NR](http://www.cea.nic.in/PS_wing/standing_committee_meeting/NR))

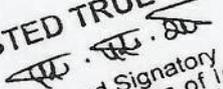
This is for your kind information and further necessary action at your end please.

Yours faithfully

(B. K. Sharma)
Director (SP&PA)

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Plot No. 2, Sector-29, Gurgaon-122001 (HARYANA)

~~25~~ - 25 -



-List of Addresses-

1. Member Secretary NREB, 18-A Shajeed Jeet Singh Sansanwal Marg, Katwaria Sarai, New Delhi - 110016	7. Director (Transmission) UPPCL, Shaḁti Bhawan Extn, 3rd floor, 14, Ashok Marg, Lucknow - 226 001	13. Development Commissioner (Power), J&K, Exhibition Ground, Near New Secretariat, Srinagar - 190 001
2. Director (Projects) NTPC, NTPC Bhawan, Core 7, Scope complex- 6, Institutional Area, Lodhi Road, New Delhi - 110003	8. Director (Transmission) Urja Bhawan, Kawali Road, Dehradun, Uttaranchal - 248 001	14. Member (Power) BBMB, Sectot-19 B Madya Marg, Chandigarh-160019
3. Director (Technical) NHPC Office Complex, Sector - 33, NHPC, Faridabad - 121 003	9. Director (operations) Delhi Transco Ltd. Shakti Sadan, Kotla Marg, New Delhi - 110 002	15. Chief Engineer (Transmission) NPCIL, 9- S-30 Vikram Sarabhai Bhawan, Anushakti Nagar, Mumbai - 400 094
4. Director (Projects) POWERGRID, Saudamini, Plot no. 2, Sector - 29, Gurgaon-122 001	10. Director(Technical) Punjab State Transmission corporation Ltd. (PSTCL), Head Office The Mall, Patiala - 147 001 Fax-0175-2304017	16. Chief Engineer (Operation) Ministry of Power, UT Secretariat, Sector-9 D Chandigarh - 161 009
5. Sr. Vice President, PTC Ltd, 2nd floor, 15 NBCC Tower, Bhikaji Cama Place, New Delhi - 110066	11. Director (Projects) HVPNL Shakti Bhawan, Sector -6 Panchkula - 134 109	17. Managing Director, HP PowerTransmission Corporation Ltd. Himfed Bhawan, Panjari, old MLA Quarters, SHIMLA-171004
6. Member (Transmission) HPSEB, Vidyut Bhawan, Shimla - 171 004	12. Director (Transmission) RVPNL, Vidyut Bhawan, Janpath, Jyoti Nagar, Jaipur, Rajasthan	

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Minutes of 29th Standing Committee Meeting on power system planning of Northern Region held on 29th December 2010 at POWERGRID, New Delhi

List of participants is enclosed at Annexure.

Chief Engineer (SP&PA), CEA welcomed participants of the 29th Standing Committee meeting of the Northern Region of power system planning and thanked them for attending the meeting, despite inclement weather and problems in traveling due to road/air traffic disruptions.

The agenda item were thereafter taken up for discussion.

1. Confirmation of minutes of 28th Standing Committee Meeting held on 23.02.2010

Director (SP&PA), CEA stated that comments were received from PSEB and HVPN regarding the work of LILO of 400 kV Dehar-Bhiwani line at Rajpura and LILO of 400 kV Dehar-Panipat line at Panchkula. No other comment was received from members. He mentioned that this issue would be taken up for consideration later.

POWERGRID stated that they were facing problems in acquisition of a suitable land for establishment of 400/220 kV substation at Dehradun and stated that incase suitable land could not be arranged, POWERGRID might have to establish a GIS station at Dehradun. Members agreed for the same.

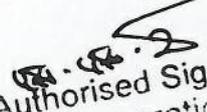
Director (RRVPN) stated that new 400 kV substations might be planned as GIS stations as it was becoming very difficult to get the land near the cities and land cost was very high. It was also suggested that techno-economic analysis of GIS v/s AIS should be carried out and based on the same the new substations might be planned as GIS stations.

As no other comment was received from members, the Minutes of 27th meeting were confirmed.

2. Augmentation of 400/220 kV transformation capacity at Dehar Generating Switchyard

POWERGRID intimated that overloading of existing 250 MVA, ICT at Dehar was experienced several times, particularly in low hydro period resulting in separation of 400 & 220 systems at Dehar. They proposed that a new 500 MVA ICT might be provided at Dehar by BBMB. In case of space constraint, it was suggested to replace existing 250 MVA, ICT by 500 MVA, ICT. BBMB representative confirmed that the feasibility of the proposed augmentation would be examined and they would revert to committee in the next meeting.

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Members agreed for the same.


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would provide reliability to entire NR system and help in stable operation of NR Grid. Further as the length of the line would be reduced the load ability would also increase. After deliberations it was decided to take up the proposed work of **LILO of Dehar-Panipat line at Panchkula S/s and Dehar-Bhiwani line at Rajpura S/s by POWERGRID as regional strengthening scheme NRSS-XXVII**.

21. North Karanpura Transmission system

POWERGRID intimated that following transmission system had been agreed as part of evacuation system for North Karanpura:

- i. North Karanpura – Gaya 400kv D/c (Quad)
- ii. North Karanpura – Ranchi 400kv D/c (Quad)
- iii. Sipat/Korba (pooling)- Seoni 765kV S/c
- iv. Lucknow –Bareli 765 kV S/c
- v. Bareli-Meerut 765 kV S/c
- vi. Agra-Gurgaon (ITP)-Gurgaon(PG) 400kV D/c (Quad)
- vii. 2x500MVA 400/220kV substation at Gurgaon (ITP)

Further, as a part of transmission system for evacuation of DVC generation projects, Balia-Lucknow 765 kV S/c is under construction. Similarly 765kV system beyond Meerut i.e. Agra-Meerut 765kV and Meerut – Bhiwani 765kV lines are also under construction as a part of “765kV scheme under central part of Northern region”.

In view of above, the proposed Lucknow-Bareli-Meerut 765kV link (mentioned at (iv) & (v) above) would be the missing link connecting the two systems at 765kV level. Hence, even in case of delay in North Karanpura generation project these lines would help in transfer of power from generations in Eastern region to Northern region. Similarly proposed Agra-Gurgaon (ITP)-Gurgaon (PG) 400kV D/c along with proposed Gurgaon (ITP) substation would help in meeting the growing power demand of the NCR area.

POWERGRID stated that though the North Karanpura generation project of NTPC was delayed, however the elements (iv) to (vii) would help in providing a strong interconnection between Eastern and Northern region and therefore implementation of these elements might be delinked to the commissioning of North Karanpura generation project. It was also informed that the above transmission elements were being implemented as a private sector project.

Members agreed to the above proposal.

22. Patiala-Ludhiana 400kV D/c and LILO of Patiala –Hissar 400kV at Katihal

POWERGRID stated that following transmission scheme was approved for evacuation of power from Rampur HEP (412 MW):

- i. LILO of Nathpa Jhakri – Nalagarh 400 kV D/c line at Rampur
- ii. Patiala – Ludhiana 400 kV D/c
- iii. LILO of Patiala –Hissar 400kV line at Kaithal

POWERGRD further stated that item (i)- LILO of Nathpa Jhakri – Nalagarh 400 kV D/c line at Rampur, was for immediate evacuation of power from the project. Item (ii) and

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Item (iii) in addition to facilitating evacuation of power from the project would also help in strengthening the Grid. In this regard it might be mentioned that studies had shown overloading on Ludhiana - Malerkotla section, which required to be strengthened. After further analysis of the study cases, it was observed that 400 kV line between Patiala and Ludhiana would provide the required strengthening optimally and LILO of Patiala - Hissar line at Kaithal, would ensure balanced loading on Patiala-Kaithal-Hissar 400kV Corridor.

In view of above, it was proposed that item (i) would be commissioned matching with the Rampur generation while item (ii) and item (iii) might be commissioned at the earliest by delinking them with the commissioning of Rampur HEP.

After deliberations, members agreed for the above proposal.

23. Transmission system for evacuation of power from IPP projects in Jharkhand & West Bengal and Phasing of works -A &B (agenda item 23)

POWERGRID stated that following transmission scheme had been agreed for evacuation of power from 3300 MW IPP generation coming up in phase-I in Jharkhand & West Bengal:

System strengthening in NR

- New 2x1500MVA, 765/400 kV substation at Varanasi and Kanpur
- Gaya – Varanasi 765 kV S/c
- LILO of Gaya – Balia 765 kV S/c at Varanasi
- Varanasi – Kanpur 765 kV D/c
- Kanpur – Jhatikra 765 kV S/c
- 400kV connectivity for new 765/400kV S/s at Varanasi & Kanpur
 - Varanasi-Sarnath(UPPTCL) 400kV D/c (Quad)
 - LILO of Sasaram-Allahabad 400kV line at Varanasi
 - Kanpur (765/400kV) – Kanpur Existing 400kV D/c (Quad)

POWERGRID further stated that there was no space available for additional bays at Sarnath (UPPTCL) S/s for termination of above mentioned Varanasi-Sarnath (UPPTCL) 400kV D/c (Quad)line. In view of above, it was proposed that orientation of Sasaram-Sarnath (UPPTCL)-Allahabad might be reverted to original arrangement of Sasaram-Allahabad direct line and the bays vacated at Sarnath (UPPTCL) might be used for termination of Varnasi (765/400kV)-Sarnath (UPPTCL) 400kV D/c line. The remaining system would remain same as agreed earlier.

In addition, it was mentioned that POWERGRID was also implementing DVC/Sasan scheme which included following works at Sasaram:

- ◆ Gaya-Sasaram 765kV S/c
- ◆ Sasaram-Fatehpur 765kV 2*S/c(one with DVC & other with Sasan)
- ◆ 2*1500 MVA, 765/400kV ICT

POWERGRID informed that there were space constraints for establishment of 765kV switchyard at Sasaram and in the available space only following could be accommodated:

- ◆ 1 no.765kV line bay

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भारत सरकार
उत्तर क्षेत्रीय विद्युत समिति
18-ए, शहीद जीत सिंह मार्ग, कटवारिया सराय, नई दिल्ली - 110016
Government of India
Northern Regional Power Committee
18-A, Shaheed Jeet Singh Marg, Katwaria Sarai, New Delhi-110016

पत्रांक: उक्षेविस/अधी.अभि.(वा.)16-क्षे.वि.स.10/ 247-306
No. NRPC / SE(C)/16-RPC / 10/

दिनांक : 04, मई, 2010
Dated : 04, May, 2010

सेवा में,
To,

उत्तरी क्षेत्रीय विद्युत समिति तथा तकनीकी समंन्वय उप-समिति के सदस्य
(संलग्न सूची के अनुसार)

Members of Northern Regional Power Committee and TCC
(As per list attached)

विषय : तकनीकी समंन्वय उप - समिति की 15वीं बैठक तथा उत्तरी क्षेत्रीय विद्युत समिति
की 16 वीं बैठक कार्यवृत्त ।

Subject : 15th meeting of TCC and 16th meeting of Northern Regional Power
Committee – Minutes.

महोदय,
Sir,

तकनीकी समंन्वय उप-समिति की 15वीं बैठक तथा उत्तरी क्षेत्रीय विद्युत समिति की 16वीं बैठक क्रमशः
14 व 15 अप्रैल, 2010 को नैनीताल में आयोजित की गयी थी। इन बैठकों के कार्यवृत्त की एक प्रति आपकी
सूचना व आवश्यक कार्यवाही हेतु इस पत्र के साथ संलग्न है।

The 15th meeting of TCC and 16th meeting of Northern Regional Power Committee
were held on 15th and 16th April, 2010 respectively at Nainital. A copy of the summary record
of discussions of the meetings is enclosed herewith for favour of information and necessary
action.

संलग्नक: यथोपरि ।
Encl: As above

भवदीय,

Yours faithfully,

अशोक अग्रवाल
04/05/2010

(अशोक कुमार अग्रवाल)

(A. K. Aggarwal)

सदस्य सचिव

Member Secretary

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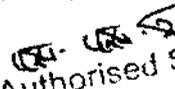
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Annexure-III

Status of Commissioning of New Generating Units in 2010-11&2011-12

Name of the Plant/Unit	Agency	Capacity (MW)	Expected Date of Commissioning
Rajasthan			
Barsingsar Lignite	NLC	2x125	U#1 -Syn. on 27.10.09 and U#2 -April, 2010.
Chhabra TPS	RRVUNL	2x250	Unit -1 commissioned on 30.10. 2009. DoS Jan, 2010 CoD 1.4.2010 Unit -2 Synchronized in March, 2010, Expected CoD April, 2010.
Kota TPS (Unit-7)	RRVUNL	195	CoD 31.12.09
Suratgarh TPS (Unit - 6)	RRVUNL	250	Synchronized on 31 st March, 2009, . COD 1 st July, 2010
RAPP-5 and 6	NPCIL	2x220	Unit-5, 22 nd Dec, 2009.COD 4 th Feb.2010 Unit -6, CoD 31 st March, 2010.
Jallipa Kapurdi TPP (8x135 MW)	Raj West Power Ltd (JSW)		Unit 1 commissioned on 16.10.09 COD from -26 th Nov, 09, Unit- 2 - May, 2010 and Unit 3 and 4 in July 2010 to March 2011 Unit 5 & 6 Syn Nov 2010, CoD Dec 2010 Unit 7 Synchronized Feb 2011 and CoD March, 2011 U 8 Syn Mar 2011, CoD April 2011
Bihar (NR States have Share)			
Kahalgaoon Stage-II, U-3	NTPC	500	Synchronised on 28.6.2009. CoD inMarch,2010
Uttar Pradesh			
NCP Project St-II U-5 &6	NTPC	2X490	U#1- Syn. -25 th December, 2009 CoD-31 st Jan,2010 U#2 -June, 2010 COD July2010
Rosa (Stage-1)	Reliance	2X300	U#1, Synchronised on 28.12.2009COD 31.03.2010 U#2, CoD 30 th June, 2010
Parichha	UPRVUNL	2x250	Unit-5, July, 2010- 2010. Unit-6, Dec, 2010
Harduaganj	UPRVUNL	2x250	Unit-8, Dec-2010. Unit-9, Dec, 2010
Haryana			
Rajiv Gandhi Thermal Power Plant (Khedar)	HPGCL	2X600	U#1, Synchronised on 28.12.2009COD March end U#2, Likely to be synchronized, April 2010
Indira Gandhi Super Thermal Power Project- Jhajjar	NTPC (JV)	3x500	Unit-1, NOV, 2010. Unit-2, March, 2011. Unit-3, August, 2011
Jammu & Kashmir			

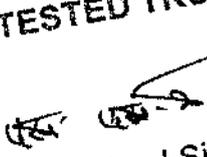

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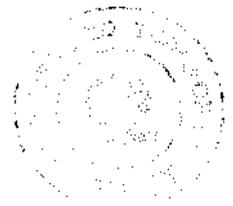
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4x200=800 MW			
Rampur 6x68.67=412 MW	SJVNL	6x68.67	12 th Plan
State sector			
Uhi-III 3x33.33= 100 MW U-1 to U-3 Himachal Pradesh/	Beas Valley Power Corp. Ltd. (BVPC)	3x33.33= 100 MW	July 2011 onwards
Swara Kuddu 3x36.6= 110 MW	Beas Valley Power Corp. Ltd. (BVPC)	3x36.6= 110 MW	March 2012
Private sector			
Sorang 2x50= 100 MW	Himachal Sorang Power Corporation Ltd.	2x50= 100 MW	2011-12
Uttar Pradesh			
Anpara -C	UPRVUNL	2X600 MW	5/11 and 7/2011
Anpara -D	UPRVUNL	2X500 MW	4/11 and 7/2011
Rosa TPP (phase-II)	Reliance	2X300 MW	2/12 and 6/2012
Uttarakhand			
Loharinagpala 4x150=600 MW	NTPC	4x150=600 MW	12th Plan
Tapovan Vishnugad 4x130=520 MW	NTPC	4x130=520 MW	12th Plan
Private sector			
Shrinagar 4x82.5= 330 MW	M/s GVK Industries	4x82.5= 330 MW	2011-12
Rajasthan			
KalisindTPP	RUVNL	2X600 MW	4/12 and 7/2012
Chhabra TPP Extn	RUVNL	2X250MW	5/12 and 8/2012
Punjab			
Govindwal Sahib	GVK power	2x 270 MW	2012

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18-ए, शहीद जीत सिंह मार्ग, कटवारिया सराय, नई दिल्ली - 110016
Government of India
Northern Regional Power Committee
18-A, Shaheed Jeet Singh Marg, Katwaria Sarai, New Delhi-110016

पत्रांक: उक्षेविस/अधी. अभि.(वा.)/18-क्षे.वि.स./10/
No. NRPC / SE(C)/18-RPC / 10/

दिनांक : 16 दिसम्बर, 2010
Dated : 16 December, 2010

सेवा में,
To,

उत्तरी क्षेत्रीय विद्युत समिति तथा तकनीकी समन्वय उप-समिति के सदस्य
(संलग्न सूची के अनुसार)

Members of Northern Regional Power Committee and TCC
(As per list attached)

विषय : तकनीकी समन्वय उप - समिति की 17 वीं बैठक तथा उत्तरी क्षेत्रीय विद्युत समिति
कि 18 वीं बैठक कार्यवृत्त।

**Subject : 17th meeting of TCC and 18th meeting of Northern Regional Power
Committee - Minutes.**

महोदय,
Sir,

तकनीकी समन्वय उप-समिति की 17 वीं बैठक तथा उत्तरी क्षेत्रीय विद्युत समिति की 18 वीं बैठक क्रमशः 26 व 27 नवम्बर, 2010 को होटल एशिया, जम्मू में आयोजित की गयी थी। इन बैठकों के कार्यवृत्त की एक प्रति आपकी सूचना व आवश्यक कार्यवाही हेतु इस पत्र के साथ संलग्न है।

The 17th meeting of TCC and 18th meeting of Northern Regional Power Committee were held on 26th November, 2010 and 27th November, 2010 respectively at Hotel Asia, Jammu. A copy of the summary record of discussions of the meetings is enclosed herewith for favour of information and necessary action.

संलग्नक: यथोपरि।
Encl: As above

भवदीय,
Yours faithfully,

अशोक अग्रवाल
16/12/2010

(अशोक कुमार अग्रवाल)
(A. K. Aggarwal)
सदस्य सचिव
Member Secretary

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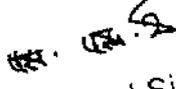
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2011-12

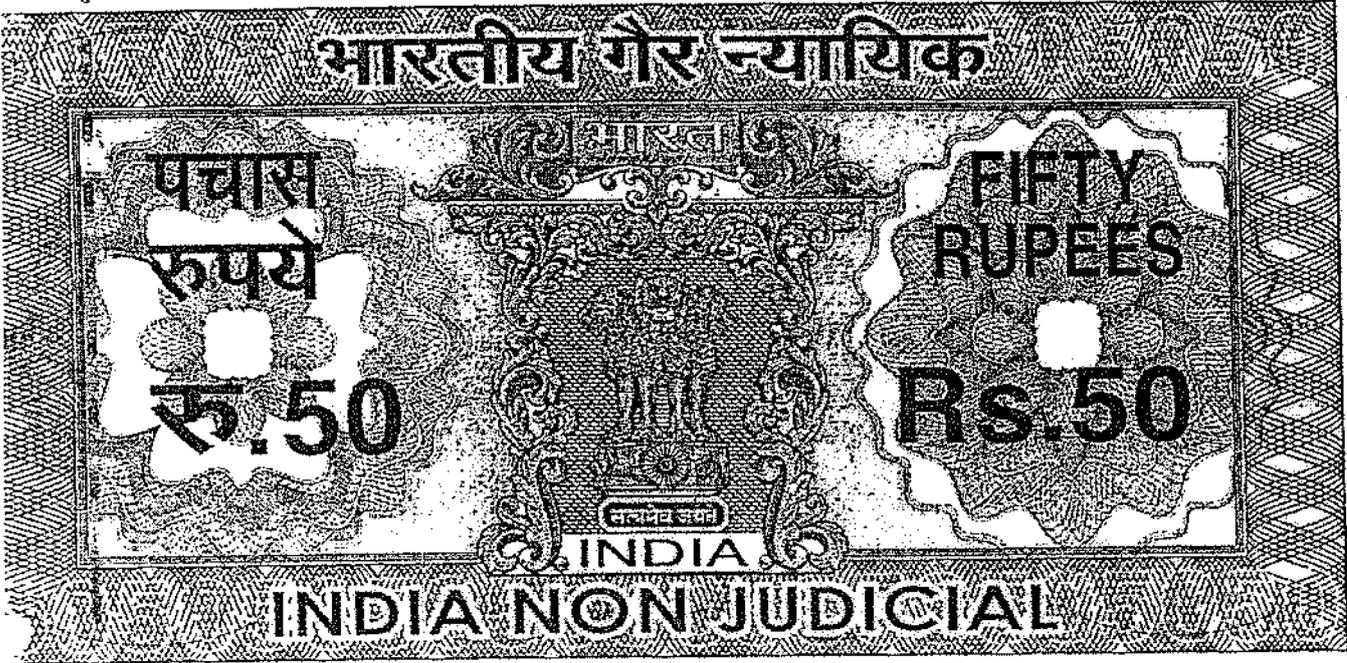
Name of the Plant/unit	Agency		Expected Date of Commissioning/ synchronization
Himachal Pradesh			
Parabati-III 4x130=520 MW	NHPC	4x130	Jun-11
Kol Dam 4x200=800 MW	NTPC	4x200	Mar-12
Rampur 6x68.67=412 MW	SJVNL	6x68.67	Sep-13
State sector			
Uhl-III 3x33.33= 100 MW U-1 to U-3 Himachal Pradesh/	Beas Valley Power Corp. Ltd. (BVPC)	3x33.33= 100 MW	July 2011 onwards
Swara Kuddu 3x36.6= 110 MW	Beas Valley Power Corp. Ltd. (BVPC)	3x36.6= 110 MW	Mar-12
Private sector			
Sorang 2x50= 100 MW	Himachal Sorang Power Corporation Ltd.	2x50= 100 MW	2011-12
Uttar Pradesh			
Anpara -C	UPRVUNL	2X600 MW	5/11 and 7/2011
Anpara -D	UPRVUNL	2X500 MW	4/11 and 7/2011
Rosa TPP (phase-II)	Reliance	2X300 MW	2/12 and 6/2012
Uttarakhand			
Tapovan Vishnugad 4x130=520 MW	NTPC	4x130=520 MW	12th Plan
Private sector			
Shrinagar 4x82.5= 330 MW	M/s GVK Industries	4x82.5= 330 MW	2011-12
Rajasthan			
KalisindTPP	RUVNL	2X600 MW	4/12 and 7/2012
Chhabra TPP Extn	RUVNL	2X250MW	5/12 and 8/2012
Punjab			
Govindwal Sahib	GVK power	2x 270 MW	Mar-13

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हरियाणा HARYANA

A 637520

AGREEMENT
 BETWEEN
 SATLUJ JAL VIDYUT NIGAM LIMITED
 AND
 POWER GRID CORPORATION OF INDIA LTD.

THIS AGREEMENT entered into on the 6th day of April, Two Thousand Nine between SATLUJ JAL VIDYUT NIGAM LIMITED, a Company incorporated under the Companies Act, 1956 having its registered office at Himfed Building, New Shimla-171009 (Shimla), a generating company involved in establishment, operation and maintenance of the generating station under Electricity Act 2003 (hereinafter called "SJVN" which expression shall unless repugnant to the context or meaning thereof include its successors and assigns) as party of the first part and Power Grid Corporation of India Ltd., a Company incorporated under the Companies Act, 1956 having its Registered office at B-9, Qutab Institutional Area, Karwaria Sarai, NEW DELHI-110 016 a transmission company and CTU involved in establishment, operation and maintenance of the transmission system under Electricity Act 2003 (hereinafter called "POWERGRID" which expression shall unless repugnant to the context or meaning thereof include its successors and assigns) as party of the second part.

PREAMBLE

WHEREAS SJVN has been established by Govt. of India & Govt. of H.P. with an objective to establish, own, operate and maintain hydro-electric power stations and SJVN is desirous to establish various hydro-electric stations to be owned and operated by it (hereinafter called as generating projects) as detailed in the Annexure to be added hereto in terms of clause 1(a) below forming integral

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[Signature]
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 Power Grid Corporation of India Ltd.
 Plot No. 4, Sector-29, Gurgaon-122001 (HARYANA)

[Signature]



AND WHEREAS the power from various hydro-electric power stations to be established by SJVN needs to be evacuated to different regions of the India through the Associated Transmission System (ATS).

AND WHEREAS POWERGRID is responsible for setting up associated transmission system (hereinafter called as "ATS" as detailed in the Annexure to be annexed forming integral part of the Agreement) for evacuation of power from the above projects in integration with the existing transmission system. The ATS shall be inter-alia used by POWERGRID to evacuate power from concerned generating projects. The associated transmission system will be used by POWERGRID to evacuate power from concerned SJVN power stations as a first right. The utilization of ATS shall be governed by the Electricity Act, 2003.

AND WHEREAS both SJVN and POWERGRID are desirous to match the commissioning schedule of the generating projects vis-a-vis the associated transmission system.

NOW THEREFORE, in consideration of the premises and mutual agreements, covenants and conditions set forth herein, it is hereby agreed by and between the parties as follows:

1. SCHEDULE OF COMMISSIONING

- a) The schedule of commissioning of each generating projects and ATS alongwith zero date for the indemnification agreement would be mutually agreed in the coordination meeting between POWERGRID and SJVN within 6 months of investment approval and will form an integral part of this Agreement. The above schedule for the generating projects and the ATS shall be regularly reviewed by Sr. Officials of both the parties in the coordination meeting between SJVN and POWERGRID.
- b) A Co-ordination Committee Consisting of 2 (two) officials of SJVN and 2 (two) officials of POWERGRID shall be constituted within 2 weeks of signing of this Agreement, which shall regularly monitor the progress of the system on quarterly basis.

2. INDEMNIFICATION

- a) In the event of delay in commissioning of generating projects vis a vis ATS the defaulting party shall pay the Interest During Construction (IDC) including FERV and Govt. Guarantee fee if any for generating projects and ATS calculated as lower of the two, upto a period of six months from the zero date.

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Power Grid Corporation of India Ltd.
Plot No. 1, Sector-29, Gurgaon-122001 (HARYANA)



- b) In case the actual commissioning of ATS and 1st Generating Unit of projects occurs beyond the mutually agreed zero date, the actual readiness date of commissioning of ATS and/ or readiness of commissioning of 1st Generating Unit of projects whichever is earlier shall be considered as the Zero date for the purpose of this agreement.
- c) However, the indemnification claim shall be raised and the defaulting party shall pay only in case of revenue loss or part thereof suffered by the other party due to delay in commissioning by the defaulting party.
- d) Either party who was ready to commission and have notified the other party, shall obtain a certificate from Statutory Auditors at the end of financial year certifying the amount of IDC from zero date to actual date of commissioning or 6 month IDC whichever is less.

3. BILLING AND PAYMENT

- a) The quantum of IDC including FERV and Govt. Guarantee fee if any payable shall be worked out based on the audited expenditure of the commissioned Generating units or ATS as the case may be.
- b) Either party shall present a bill for the amount of IDC including FERV and Govt. Guarantee fee if any to the other party, at the end of indemnification period. The amount of IDC including FERV and Govt. Guarantee fee if any will be paid within 60 days from the presentation of bills complete in all respect by either party to the other party.

4. LIMITATION OF PAYMENT

No claim other than IDC including FERV and Govt. Guarantee fee if any referred to above i.e. any indirect loss due to delay in commissioning Generating Unit/ATS shall be payable by either party to other party.

5. SURCHARGE

In case payment is made after the due date by either party, the surcharge shall be charged on the amounts remaining unpaid after the said date in proportion to the number of days of delay after the said date in accordance with the rates specified in CERC regulation for transmission tariff.

6. ARBITRATION

- 6.1 All differences and/or disputes between the parties arising out of or in connection with these presents shall at the first instance be settled through amicable settlement at the level of Chief Executive of both the parties.

[Handwritten signature]

[Handwritten number 37]

ATTESTED TRUE COPY

[Handwritten signature]
Authorised Signatory
Power Grid Corporation of India Ltd
Plot No. 2 Sector-29, Gurgaon-122001 (HARYANA)



- 6.2 Where any dispute arising out of or in connection with this Agreement is not resolved mutually then such Dispute shall be submitted to adjudication by the Appropriate Commission as provided under section 79 or 86 of the Electricity Act, 2003, as amended from time to time and the Appropriate Commission may refer the matter to Arbitration as provided in the said-provision read with Section 158 of the Electricity Act, 2003.
- 6.3 The venue of the Adjudication shall be at New Delhi. The Courts of Shimla shall have exclusive jurisdiction.
- 6.4 Notwithstanding the existence of any disputes and differences referred to arbitration, the parties herein shall continue to perform their respective obligations under this Agreement.

7. **FORCE MAJEURE**

No party shall be liable for any claim for the default or delay due to force majeure event such as riot/strike, lock-out, Civil commotion, war(whether declared or not), invasion, Act of foreign enemies, hostilities, civil war, rebellion, mutiny, revolution, insurrection, military or usurped power, damage from aircraft, nuclear fission, forces of nature, accident, terrorist activities, acts of God such as earthquake, lightning, unprecedented floods, geological surprises, road blockade due to land slide and other such causes over which POWERGRID/SJVN has no control. Any party claiming the benefit of this clause shall inform the other party of the existence of such an event through written notice within a reasonable time to the other parties to this effect.

8. **EFFECTIVE DATE AND DURATION OF AGREEMENT**

This Agreement shall be deemed to have come into force with effect from the date of signing of this Agreement for all purposes and intent shall remain operative till the settlement of claim of either side under the Agreement.

9. **NOTICE**

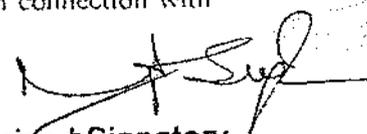
All notices required or referred to under this Agreement shall be in writing and signed by the respective authorized signatories of the parties mentioned herein unless otherwise notified. Each such notice shall be deemed to have been duly given if delivered or served by registered mail/speed post of Department of Post with an acknowledgement due to other party (ies) as per authorization by the parties.

The authorities who shall issue/ receive notices etc. in connection with

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Authorised Signatory
Power Grid Corporation of India Ltd
Plot No. 2, Sector-29, Gurgaon-122001 (HARYANA)



this agreement are detailed below:

For SJVN

Director (Electrical)
Satluj Jal vidyut Nigam Ltd.
Himfed Building, New Shimla
Shimla-171009

For POWERGRID

Director (Projects)
Power Grid Corporation of India Ltd
"Saudamini", Plot no. 2, Sector - 29,
Gurgaon (Haryana) -122 001

10 GENERAL

In case SJVN/POWERGRID is wound up or its generation/transmission activity is taken over by other organization(s)/ Agency(ies), the successor organisation(s)/ Agency(ies) shall adopt this Agreement mutatis mutandis.

IN WITNESS WHEREOF the parties have executed these presents to their Authorised Representatives at Shimla on the day, month and year mentioned above.

WITNESS

FOR AND ON BEHALF OF
SATLUJ JAL VIDYUT NIGAM LIMITED

Signature.....[Signature]
Name R. K. AGARWAL
Designation General Manager (CSO)

Signature.....[Signature]
Name R. A. SINGH
Designation..... DIRECTOR (Electrical)

WITNESS

FOR AND ON BEHALF OF
POWER GRID CORPORATION OF INDIA LTD.

Signature.....[Signature]
Name PRASHANT SHARMA
Designation A.D.D. G.M. (CommL)

Signature.....[Signature]
Name UMEH CHAND LA
Designation..... E.D. (CommL)

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Authorised Signatory
Power Grid Corporation of India Ltd
Plot No. 2 Sector-29, Gurgaon-122001 (HARYANA)



ANNEXURE-I TO INDEMNIFICATION AGREEMENT DTD.

BETWEEN

SJVN AND POWERGRID CORPORATION

Schedule Agreed for the purpose of Indemnification

PROJECT : Rampur Hydro-electric Project

Unit wise Commissioning Schedule of Rampur Hydro-Electric Power Project

- Unit No. 1 -
- Unit No. 2 -
- Unit No. 3 -
- Unit No. 4 -
- Unit No. 5 -
- Unit No. 6 -

SAMPLE

• Commissioning Schedule of Associated Transmission System

• Associated Transmission System

• NOTE: For the purpose of Indemnification, the zero date would be.....

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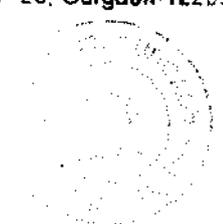
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[Handwritten signature]

Authorised Signatory

Corporation

29, Gurgaon-122001 (Haryana)



ANNEXURE-I TO INDEMNIFICATION AGREEMENT DTD. 06.04.2009

BETWEEN

SJVN

AND

POWERGRID CORPORATION OF INDIA LTD.

Schedule Agreed for the purpose of Indemnification

PROJECT : RAMPUR HYDRO-ELECTRIC PROJECT (412 MW)

- Unit wise Commissioning Schedule of Rampur Hydro-Electric Power Project

Unit-1	-24.08.2013
Unit-2(6)	-28.08.2013
Unit-3(2)	-31.08.2013
Unit-4(5)	-14.09.2013
Unit-5(3)	-22.09.2013
Unit-6(4)	-30.09.2013

- Commissioning Schedule of Associated Transmission system -24.06.2013
(Associated Transmission system- LILO of 400 KV D/C Nathpa Jhakri-Nalagarh
(Triple Snowbird) line at Rampur and associated bays)
- For the purpose of Indemnification, the zero date is 01.10.2013.



प्रशांत शर्मा / PRASHANT SHARMA
महाप्रबन्धक (वाणिज्यिक) / General Manager (Comm.)
पावर ग्रिड कॉर्पोरेशन ऑफ इंडिया लि.
Power Grid Corporation of India Ltd.
प्लॉट नं०-2 सेक्टर-29, गुरुगांव-122 001 (हरियाणा)
Plot No.-2 Sector-29, Gurgaon-122 001 (HARYANA)



R.K. Agarwal
GM (Commercial)
SJVN Ltd

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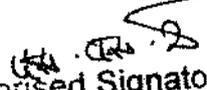
Authorized Signatory
Power Grid Corporation of
India Ltd. Gurgaon-12200

**Forest Clearance Chronology for LILO of 400kV D/C Nathpa Jakhri - Nalagarh line at Rampur under
RAMPUR - HEP TRANSMISSION SYSTEM**

LOA Dated. 26.05.2009 / Compl. Sch (As per LOA) : 26.06.2011 / Compl. Sch (Anticipated): Dec'13

Forest Area (Hact.)	Forest Division	Activity
12.5924	HP / Anni	Initially the FCA case was submitted on 27-11-2011 in the office of DFO. Ani.
		The Case was forwarded to the office of CF, Rampur on 28-3-2012.
		The Case was returned back to DFO. Ani on 02-04-2013 with 16 observations.
		The Observations were dealt with and the case was sent to the office of CF, Rampur on 04-05-2012.
		Case forwarded by Conservator Office, Rampur to PCCF Shimla on 10.05.2012.
		The Case was forwarded to the office of APCCF, Chandigarh on 13-07-2012.
		In the office of APCCF, Chandigarh an observation was raised on 24.08.2012 against the use of 52 meters corridor. A SAG meeting was organised at shimla on 29-8-2012, in which it was decided that the corridor would have to be changed to 46 meters and that the case would have to be made and resubmitted again.
		After constant follow date of joint inspection fixed for 7th Sept.'2012. After joint inspection, NOC obtained from DC office and FCA case was made again and submitted in the office of DFO. Anni on 04.10.2012.
		The case was forwarded to the office of CCF, shimla on 01-11-2012
		Case forwarded to APCCF, chandigarh on 08.11.2012
		An observation was raised in the office of APCCF, Chandigarh on 21.11.2012 regarding FRA Certificate.
		The FRA Certificate was obtained from the office of DC, Kullu on 08-01-2013 and was deposited in the office of CCF, Shimla on 09-02-2013.
		Stage - I clearance is obtained on 13.02.2013.
		Amount of NPV i.e. Rs. 86.33 Lac & amount of CA scheme i.e. Rs. 33.07 Laacs. All payment made. DD is submitted and Case is forwarded to ACCF Shimla 01.03.2013. Case is forwarded to APCCF chandigarh on 15.03.2013.
Stage - II clearance is obtained on 03.04.2013.		
Court case at location AP10 in shimla high court. Report of survey submitted by Director (Projects), HPPTCL to Shimla High Court. Decision of Last hearing (23.09.2013) comes in favour of POWERGRID on 18.10.2013 & at present work at this location is under progress.		

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 Authorised Signatory
 Power Grid Corporation of India
 Plot No. 29, Gurgaon-122001



No
H.P. Forest Department.

Dated Luhri, the: _____

From - DFO Ani

To. -C.F. Rampur.

Subject:- **Diversion of 11.87728 hac of forestland in favour of Power Grid Corporation of India limited for construction of 400KV transmission line with in the jurisdiction of Ani Forest Division, District Kullu, H.P.**

Memo.

Enclosed please find herewith a proposal for Diversion of 11.87728 hac of forestland in favour of Power Grid Corporation of India limited for construction of 400KV transmission line complete in all respect in triplicate for favour of consideration and further transmission to the competent authority for getting its approval please

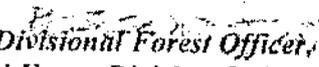

Divisional Forest Officer,
Ani Forest Division, Luhri.

Encl: A.A.

Encl. No: 6026

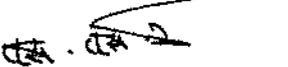
Dated Luhri, the 28-3-2017

Copy alongwith proposal folders in triplicate is forwarded to M/S. Power Grid Corporation of India limited with H.Q. Raeholi, Post Office Khaneri, Tehsil Rampur District Shimla H.P. for information and further necessary action. Please collect the proposal folders from office the undersigned and submit the same in the office of Conservator of Forests Rampur Bsr. H.P.


Divisional Forest Officer,
Ani Forest Division, Luhri.

Encl: A.A.

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Authorised Signatory
Power Grid Corporation of India
Plot No. 29, Gurgaon-122001



No 12
HP Forest Department.

Dated Rampur, the 02.04.2012

From: C.F.Rampur.

To : DFO Ani.

Subject: *Diversion of 11.87728 ha of forest land in favour of Power Grid Corporation of India limited for construction of 400 KV transmission line within the jurisdiction of Ani Forest Division, District Kullu HP.*

Memo:

Please refer to your office letter No 6025 dated 28-3-2012 on the subject cited above.

2. From the perusal of the proposal the following shortcomings have been noticed:-

1. The authorization letter of the competent authority of the Power Grid Corporation of India Ltd to authorize Mr.Ankit Sood for signing the papers in this case has not found attached which may be obtained.

2. Demand letter is not on the letter pad of the company which may be revised.

3. The demand letter has been given by the company on 27-12-2011 in your office alongwith 6 copies of proposal but the proposal has been received in this office after lapse of more then 3 months which is against the time scheduled fixed by the Govt. Please explain the reason for delay.

4. At page No. 6&7 it has been written against various items "enclosed as Annexure A,B,C & E" whereas the specific page number is required to be mentioned.

5. Against column No 6, page No. 7 "Enclosed at Index" has been written whereas it should be mentioned that the detail of all the certificates placed in the proposal folders have been given at page No. 4 of the check list.

6. Place of signature has not mentioned at page 7.

Authorized Signatory

Power Grid Corporation of India
Gurgaon-122001

P.T.O



7. In purpose wise break up it has been mentioned that the entire land required for right of way only. No information about muck generation during construction and its disposal has been placed in the proposal folders. Please supply the information on the prescribed proforma regarding muck generation and its disposal and place in each proposal folder.

8. Page No. has not been mentioned at page 17 against column No. 5 which may be done.

9. In check list at page 2 against serial number 18 the numbers of items has been given as m.n.o.i whereas at page 27, 28 & 29 information of check list 18(a), 18(C)(i), 18(C)(ii) has been written which may be corrected.

10. The enumeration list of alignment No. 2 & 3 have not been attached in the proposal folders which may be done.

11. At page 81 no heading has been given in the map and Index has not been prepared also survey sheet number has not been mentioned.

12. At page 82 date and place of signature has not been mentioned by DFO Rampur and office seal has also not been affixed.

13. The digital maps have neither been placed in the proposal folders nor any undertaking have been given about it which may be done. The digital map is required alongwith soft copy of the same.

14. A copy of agreement made between NJPC & Power Grid is required to be placed in the proposal.

15. NOC of Gram Panchayat concerned has not been found in the proposal which may be obtained now and placed in each proposal folder.

16. In case of private land, the affidavit of all the land owners is required which may be obtained and placed in each proposal folder.

The proposal folders received with your letter under reference are returned herewith for doing the needful which may be sent to this office duly completed in all respect at the earliest.

Encl: As above.

Conservator of Forests,
Rampur Forest Circle, Rampur

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Authorised Signatory
Deputy Divisional Officer
Surgeon-122001 HAR

RK
RAH
20/11
Encl. No 14

Date: 18-11-2014

copy is forwarded to the concerned authority for their consideration and to submit the required documents at the earliest.

No
H.P. Forest Department.

Dated Lulri, the: _____

From: - DFO An

To: -C.F. Rampur.

Subject:- *Diversion of 11.87728 hac of forestland in favour of Power Grid Corporation of India limited for construction of 400KV transmission line with in the jurisdiction of Ani Forest Division, District Kultu, H.P.*

Memo.

Kindly refer to your office letter no. 12 dated 02.04.12.

2. The observations pointed out vide under reference have been attended to and are replied as under:-

i) Authorization letter of competent authority of Power Grid Corporation of India Ltd to Authorize Sh. Ankit Sood for signing the papers on behalf of company has been obtained and enclosed herewith at page No-116.

ii) Demand letter has been obtained on the letter pad and re- placed at page No. -5.

iii) Since no identified land bank was available with this division for Compensatory afforestation scheme hence it has been requisitioned from Rampur Forest Division on the approval/direction of your good office so accorded vide letter No.9041 dated 19.03.12, that's the reason for delay in submission of this proposal.

iv) Specific page Numbers has been mentioned/depicted page 6 & 7

v) Needful has been done.

vi) Needful has been done.

vii) As per under taking submitted by the user agency the muck/debris whatsoever will be generated during the construction work the same will be consumed/used/disposed off locally in filling of pits etc. In the event of any breach they shall be liable for penal action under FCA as well as other relevant rule hereunder. Copy of under taking is obtained and placed at page. 117.

viii) Needful has been done.

ix) Needful has been done.

x) Needful has been done, enclosed as annexure-1&II at page No. 119 onward.

xi) The observation will be attended to by the Authorized signatory of User Agency in Rampur Forest Division as the same has been produced/ submitted by DFO, Rampur.

xii) Same remarks.

xiii) Digital map has been submitted by the user agency and placed at page No 118

xiv) The observation will be attended to/discussed by the Authorized signatory of User Agency in person.

xv) The observation will be attended to/discussed by the Authorized signatory of User Agency in person.

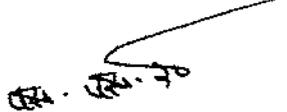
xvi) The observation will be attended to/discussed by the Authorized signatory of User Agency in person.

Since the observations have been attended to as referred to above, it is, therefore, the proposal folders in triplicate are re-submitted for favour of consideration and further necessary action recommendation at your end please.

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Encl: A.A.

S. H.
Divisional Forest Officer,
Ani Forest Division, Lulri.


Authorized Signatory

Power Grid Corporation of India Ltd.
Plot No. 2, Sector-29, Gurgaon-122001 (HARYANA)



No. 1056
HP Forest Department.

Dated Rampur, the 10.5.2012

From: C.F.Rampur.

To: Nodal Officer-cum-CCF(FCA)
O/O Pr.CCF HP Shimla

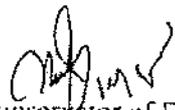
Subject: *Diversion of 11.87728 ha of forest land in favour of Power Grid Corporation of India Limited for construction of 400 KV Transmission line within the jurisdiction of Ani Forest Division, District Kullu, HP.*

Memo:

DFO, Ani has submitted proposal folder formulated under section 2 of Forest (Conservation) Act, 1980 for diversion of 11.87728 ha of forest land in favour of Power Grid Corporation of India Limited for construction of 400 KV Transmission line within the jurisdiction of Ani Forest Division, District Kullu, HP for according necessary approval of GOI.

The proposal folder in duplicate is submitted for further necessary action.

Encl: As above.


Conservator of Forests,
Rampur Forest Circle Rampur.

S/FEA
14/5/12

4625
14/5/12

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Authorised Signatory
Power Grid Corporation of India
Plot No. 29, Gurgaon-122001



No Ft 48-2479/2012(FCA)
H.P Forest Department.

From

Nodal Officer-cum-CCF(FCA),
O/O Pr Chief Conservator of Forests(T),
Himachal Pradesh, Shimla-171001

To

The Addl Pr. Chief Conservator of Forests (Central)
Govt of India Ministry of Environment and Forests,
Bays 24-25, Sector No 31-A Dakshin Marg,
Chandigarh- 160 030

Dated Shimla-1. the

Subject

Diversion of 11.87728 ha of forest land in favour of Power Grid Corporation of India Limited for the construction of 400 KV Transmission Line, within the jurisdiction of Ani Forest Division, District Kullu, H.P.

Sir

I am directed to enclose herewith a proposal for diversion of 11.87728 ha of forest land in favour of Power Grid Corporation of India Limited for the construction of 400 KV Transmission Line, duly recommended by the State Govt in part-V of the main form. The land proposed to be diverted forms a part of UPF, which falls under the jurisdiction of Ani Forest Division, District Kullu, H P. In all 450 trees and 175 saplings of different species are stranding over the forest land proposed for diversion

2. Compensatory Afforestation is proposed to be raised over 24.00 ha degraded forest land. Chief Secretary's Certificate with regard to non availability of suitable non forest land for raising Compensatory Afforestation is placed at page-160 of the proposal folder

3. As the proposal attracts the provisions of the Forest (Conservation) Act, 1980, the same is presented to you for consideration and approval please.

Yours faithfully,

Encl As above

Nodal Officer-cum-
Chief Conservator of Forests (FCA), H P

Endst. No.Ft. 48-2479/2012(FCA)

Dated Shimla-1 the

Copy is forwarded to -

- 1 C.F.Rampur with reference to his Memo No.2222 dated 19.6.2012 for information.
- 2 ✓ Engineer Power Grid Corporation of India Limited, village Racholi, P.O. Khana, Distt Shimla H P

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Authorised Signatory
Power Grid Corporation of India Ltd.
Plot No. 2, Sector-29, Gurgaon-122001 (HARYANA)

Nodal Officer-cum-
Chief Conservator of Forests (FCA), H P



भारत सरकार
पर्यावरण एवं वन मंत्रालय
उत्तर क्षेत्रीय कार्यालय

बेज़ नम्बर 24-25
दक्षिण मार्ग
सेक्टर 31 ए
चण्डीगढ़-160030
दिनांक 24.08.2012

फाईल नम्बर-9-HPBC487/2012-CHA
सेवा में

7010

नोडल आफिसर एवं मुख्य वन संरक्षक (FCA),
हिमाचल प्रदेश सरकार,
वन विभाग, टालैंड
शिमला ।

विषय:- Diversion of 11.87728 hectare of forest land in favour of Power Grid Corporation of India Limited, for the construction of 400 KV Transmission Line, within the jurisdiction of Ani Forest Division, Distt. Kullu, Himachal Pradesh.

महोदय,

कृपया उपर्युक्त विषय से सम्बन्धित अपने पत्र संख्या Ft. 48-2479/2012 (FCA) दिनांक 13.07.2012 का अवसोक्त करें, जिसमें वन (संरक्षण) अधिनियम, 1980 की धारा-2 के अनुसार गैर वानिकी उद्देश्य के लिए 11.87728 हेक्टेयर वन भूमि की मांग की गई है ।

इस प्रस्ताव से सम्बन्धित निम्नलिखित आवश्यक जानकारी भेजें ।

1. प्रस्ताव में R.O.W. 52 meter लिया गया है । पर्यावरण एवं वन मंत्रालय के दिशा-निर्देशानुसार R.O.W 46 meter होना चाहिये । तदनुसार प्रस्ताव को प्रतिशोधित करके भेजें ।

ऊपर की गई पूछताछ का जवाब इस पत्र के जारी होने के 60 दिनों के अन्दर प्रस्तुत करें जिसके प्रस्तुत न करने की स्थिति के अभाव में इस प्रस्ताव को रद्द किया जा सकता है ।

भवदीय

(श्रीकृष्ण सहारावत)

I/C अपर प्रधान मुख्य वन संरक्षक (केन्द्रीय)

प्रतिलिपि:-

1. Divisional Forest Officer, Ani Forest Division, Distt. Kullu, Himachal Pradesh.
2. Power Grid Corporation of India Limited, Northern Region-II, Transmission Line Office, Rampur, Village Rachali, PO Khanauri, Distt. Shimla, Himachal Pradesh.

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Authorised Signatory
Power Grid Corporation of India Ltd.
Plot No. 2, Sector-29, Gurgaon-122001 (HARYANA)



~~01733256388~~ 01733256388, Sh. Manoj Kumar
Chief Manager, Lunkhala

FAX/Meeting Notice

No.Ft.48-167/2009 (FCA)
Forest Department, Himachal Pradesh

From: Nodal Officer-cum-APCCF (FCA)
O/o Pr.CCF (T), H.P. Shimla-171001

To

1. Adviser (Planning), Planning Department
Yojana Bhawan Himachal Pradesh, Shimla-2.
2. Joint. Secretary (Forests) to the
Govt. of Himachal Pradesh, Shimla-2
3. Addl. Secretary (Finance) to the
Govt. of Himachal Pradesh, Shimla-2.
4. Under Secretary (Revenue) to the
Govt. of Himachal Pradesh, Shimla-2.

Dated Shimla-1, the 25.8.2012

Subject: State Advisory Group Meeting.

Sir,

Meeting of the State Advisory Group will be held under the Chairmanship of Addl. Pr. Chief Conservator of Forests (Central) Govt. of India, Ministry of Environment and Forests, Chandigarh on 29.8.2012 at 3.00 PM in the Conference Hall, O/o Pr.CCF, H.P. Shimla in which following proposals for diversion of forest land under the Forest (Conservation) Act, 1980 are to be discussed:-

Sr.No	Name of Circle/Divn.	Name of proposal
1.	Shimla/Rohroo	Diversion of 0.9927 ha of forest land in favour of M/s Laxmi Stone crusher Sanail R/O VPO Dhar, Tehsil Jubbal, District Shimla for Quarry Site & Approach Road to Quarry Site within the jurisdiction of Rohroo Forest Division, District Shimla. (File No. No. Ft.48-2435/2012 (FCA)
2.	Rampur-Ani	Diversion of 11.87728 ha of forest land in favour of Power Grid Corporation of India Ltd. for the construction of 400 KV Transmission Line within the jurisdiction of Ani Forest Division, Distt Kullu. (File No. Ft.48-2479/2012 (FCA)

You are, therefore, requested to please make it convenient to attend the meeting on scheduled date, time and venue.

ATTESTED TRUE COPY

Yours faithfully,

Nodal Officer-cum- APCCF (FCA) ⁴/₂
O/o Pr.CCF(T), HP Shimla

23.8.2012 P.T.O

Authorized Signatory
Power Grid Corporation of India Ltd.
Plot No. 2, Sector-29, Gurgaon-122001 (HARYANA)



Endst.No.Ft.48-167/2009 (FCA)

Dated Shimla-1, the

Copy is forwarded to the Addl.Chief Conservator of Forests (Central) Govt. of India, Ministry of Environment and Forests, Bays 24-25, Sector 31-A, Dakshin Marg, Chandigarh-160030 with reference to this office letter of even number dated 16.08.2012 for information.

Sd/-
Nodal Officer-cum-APCCF (FCA)
O/o Pr.CCF(T),HP Shimla

Endst. No.Ft.48-167/2009 (FCA)

Dated Shimla-1, the

Copy is also forwarded for information and further action to:-

1. CCF Rampur & CF Shimla,
2. DFOs Ani & Rohroo for attending the meeting. They will ensure that User Agencies are informed at their level and compliance be reported to this office through fax before 26.8.2012.
3. Executive Engineer, Power Grid Corporation of India Limited, Village Racholi, PO Khaneri, Tehsil Rampur, Distt Shimla.(HP) for attending the meeting.
4. M/S Laxmi Stone Crusher Sanail, Prop. Sh. Ajay Sauhta R/O VPO Dhar, Tehsil Jubbal, Distt. Shimla. PIN-171205 (HP).
Executive Engineer (Forests), Talland Complex, Shimla for information and making the arrangements of the meeting on 29.08.2012 at 3.00 PM in Conference Hall.

Sd/- 25-8-2012
Nodal Officer-cum- APCCF (FCA)
O/o Pr.CCF(T),HP Shimla

Ric
Record.
27/8
27/8

A.93
27-8-12
D.P.O, Ani & Lohri

Endorsement. No/ 2980 Dated, Lohri on/28-8-12
Copy is forwarded to the U.A/ES
Power Grid Corp. of India Ltd village. Racholi
P.O. Khaneri, Tehsil Rampur, Distt. Shimla, HP
for information & compliance & marking on the
ATTESTED TRUE COPY
Date, time & venue of meeting.

Authorised Signatory
Power Grid Corporation of India Ltd.
Plot No. 2, Sector-29, Gurgaon-122001 (HARYANA)

D.P.O Ani